

203

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

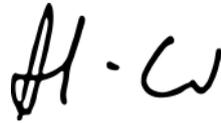
STATE OF ANDHRA PRADESH

and others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 7 TH RESPONDENT PROJECT
PROPONENT M/S RATNA MINERAL ENTERPRISES Sy. No. 132, 133,
134, 135**

Date-03-10-2022



M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 7 TH RESPONDENT

CELL-9841277216

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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It is certified that all the documents contained in the above annexure are true copies.

Date: 03-10.2022

For RATHNA MINERAL ENTERPRISES



Partners

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

COUNTER FILED BY THE 7 TH RESPONDENT PROJECT
PROPONENT

I, M.Manjunatha son of **C MALLIKARJUNAPPA** aged about 60 years, Partner M/s **RATHNA MINERAL ENTERPRISES** in Sy No's .132,133,134,135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517426 .do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 7TH Respondent herein and as such, I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that is specifically admitted herein in this counter affidavit.
3. It is submitted that the Director of Mines and Geology, Hyderabad granted black granite quarry lease vide Progs. No. 36968/R5-1/2010, Dt. 08-12-2010 to this respondent M/s Rathna Mineral Enterprises in Sy No's .132,133,134,135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517426. For period of 20 years under Rule 12(5)(h) Subject to satisfaction of terms and conditions of Andhra Pradesh Minor Mineral Concession Rules 1966 and Granite Conservation and Development Rules 1999 and subsequent Government order and executive instructions issued thereupon from time to time

For RATHNA MINERAL ENTERPRISES



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subject to the condition that the grantee shall submit Approved Mining Plan on or before 31.03.2011. (**ANNEXURE-1**)

4. It is submitted that this respondent is executed quarry lease deed duly paying requisite, ADR - ADVANCE DEAD RENT ,LA - LAND ASSESSMENT , CLA - CESS AND LAND ASSESSMENT Security Deposit, Income Tax along with necessary documents attended before the ADM&G, Palamaner. The ADM&G, Palamaner issued work commencement order vide Lr. No. 3045/Q/2010, Dt. 17-01-2011 and the lease will be inforce upto 16-01-2031. (**ANNEXURE-2**) It is further submitted that this respondent getting Mining Plan & Scheme Approvals(**ANNEXURE-3**) from the consent mine department details as follows;-

1	30.06.2011	The Zonal Joint Director of Mines and Geology, Kadapa through Lr. No. 7459/MP-PLMR/2010, Dt. 30.06.2011.
2	30.06.2016	The Dy Director of Mines and Geology, Kadapa through Lr. No. 7459/MP-PLMR/2010, Dt. 30.06.2016.
3	08.11.2019	The Dy Director of Mines and Geology, Kadapa through Lr. No. 2874/MS-PLNR/2019, Dt. 08.11.2019.
4	01.06.2021	The Dy Director of Mines and Geology, Chittoor through Lr. No. 1323/MS/BG/PLNR/2020, Dt. 01.06.2021.

It is submitted that as per the Geography of the mine lease area there is no availability of plain land for dumping of over burden. In this connection, we have applied 2 applications dated 24.01-2011 & 15.09.2014 for the Extent of 1.00 Hects and 4.934 Hects in Sy No. 89/1 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor district, AP Adjacent to existing to our quarry lease. In this connection, we obtained NOC from revenue department and the same ADMG Palamaner submitted proposals to the DMG Vijayawada for Grant Lease. (**ANNEXURE-4**)

5. It is submitted that the SEIAA, Andhra Pradesh, Hyderabad vide Order No. SEIAA/AP/CTR-180/2013 4828, Dt. 25-10-2013 issued Environmental Clearance (EC) in favour of M. Manjunatha, Ptr: M/s Rathna Mineral Enterprises in Sy No's 132,133,134,135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517426 . It is submitted that the above EC is valid for a period of 20 years OR the expiry date of mine lease period issued by the

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Government of A.P., whichever is earlier. It was reported that the life of the mine is 180 years. (**ANNEXURE-5**)

6. It is submitted that this respondent M/s Rathna Mineral Enterprises obtained consent order for operation the Mine lease area Black Granite Mine at Sy No's .132,133,134,135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517426 .vide order CTR-655/APPCB/ZO-KNL/CFO/2014-838,Dt. 23.01.2014 issued Consent for Operation (CFO) valid upto 31.12.2014 issued by the APPCB Joint chief Environmental Engineer Zonal office Kurnool (**Annexure-6**)
7. It is submitted that this respondent M/s Rathna Mineral Enterprises Obtained auto Renewal of consent and authorization order for operation the Mine lease area Black Granite Mine at Sy No's .132,133,134,135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517426 .vide Order No. CTR-655/APPCB/ZO-KNL/CFO/2014-1249, Dt. 24.01.2015 issued Consent for Operation (CFO) valid upto 31.12.2017. (**ANNEXURE-7**)
8. It is further submitted that this respondent currently M/s Rathna Mineral Enterprises Obtained auto Renewal of consent and authorization order for operation the Mine lease area Black Granite Mine at Sy No's 132,133,134,135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517426 . vide Order No. CTR-655/APPCB/ZO-KNL/CFO/2017, Dt. 12.09.2017 issued Consent for Operation (CFO) valid upto 31.12.2022. (**ANNEXURE-8**)
9. It is submitted that the Directorate General of Mines Safety Chennai vide licence No. SZ/CNR/TN/Granite/106(2)(b)/Perm-22/2016/774 Chennai 600040, Dt. 28-03-2016 accorded Heavy Earth Moving Machinery Permission under Regulation 106(2)(b) of the METALLIFEROUS MINES REGULATIONS rules 1961. (**ANNEXURE-9**)
- . It is further submitted that we have Applied and obtained LIN No. 1-3584-4541-2 dated 23-11-2020 from the Ministry of Labour and

For RATHNA MINERAL ENTERPRISES



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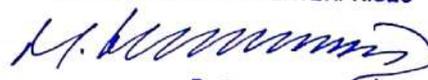
Employment (ShramSuvidha Portal) Mine Code No. 302 644(ANNEXURE-10) It is also submitted that we have received letter from Directorate General of Mines Safety Chennai Mine Manager Authorised permission Letter No. 302644/SZ/Chennai Region/Perm/2022/238419 Dt. 02.05.2022 in favour of this respondent name M/s Rathna Mineral Enterprises. (ANNEXURE-11)

10. It is submitted that we have prepare the plan and sections it is submitted on 30-09-2022 which are updated as per MMR1961.
11. It is also submitted that as per the advice and instructions of Director of Mines Safety Chennai. The benches are formed, slopped and reduced the height of the benches, the sides are dressed and loose boulders are cleared along the sides. We also constructed safety wall around the sidewalls
12. It is submitted that due to non-availability of center near our mine we could not take up the task. However, we undertake that soon after re-opening of mine we will educate and encourage workers working in mine to take up the Initial/Refresher vocational training.

COMPLIANCE OF MINES SAFETY NORMS:

- a. We are using chemical crack powder and Wire saw cutting machine normally we are not using any blasting material. We have executed an agreement with M/s SRI SAI EARTH MOVERS, KUPPAM having Explosive License No. E/HQ/AP/22/776(E81175) for the safety of labour when required
- b. We have also obtained Authorization to work as manager for Sri E.R. Parthasarathy vide. No, 302644/SZ/Chennai/Region/Perm/2022/238419, Dt. 02.05.2022 from the DGMS, Chennai.
- c. The quarrying operation were carried under the supervision of Sri E.R. Parthasarathy, who is holding Manager's Second Class Certificate of Competency issued under the Mines Act, 1952.

For RATHNA MINERAL ENTERPRISES


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d. We have also obtained HEMM Permission from the DGMS, Chennai vide No.SZ/CNR/TN/Granite/106(2)(b)/Perm-22/2016/774, Chennai-600040, Dt. 28.03.2016

e. We are regularly conducting initial and periodical Medical Checkups for the workers working in our quarry as per norms of Mines Rules, 1955.

f. We are also awardees for Inspiration Prize from the Tamilnadu Mines Safety Association, Chennai Zone-Kuppam issued by the DGMS, Chennai.

13. It is submitted that we are not using any blasting materials for braking granite blocks, and we are using chemical crack powder and Wire-saw cutting Machine.It is submitted that we are operating systamticly, no incidents, and some local people working in our quarry.

14. The entire cultivation lands has been landed to the miners the remaining are the houses in the villages as follows;-

SI No.	Villages	Distance of the Quarry Lease area
1	Kondadsamudram	5.0 Km
2	O.N.Kothur	2.0 Km
3	Kotamakanapalli,	1.0 Km
4	Chinnakotamakanpalli	3.0 Km
5	ChinnaAgraharam	3.5 Km
6	TalliAgraharam	3.0 Km
7	Srinivasapuram	5.0 Km
8	Krishnarajapuram	6.0 Km

15. It is submitted that the Assistant Director of Mines and Geology, Palamaner reported that the applied area has been inspected on 28.10.2010 it is situated at an aerial distance of 500-600 Mtrs in ENE direction from Kotamakanapalli, 1.5 Kms in SE direction from Onnapanayanikothuru Village and 3.25 Kms in SE direction from Vepanapalli village, Krishnagiri District. The applied area is falling in survey of India Toposheet no. 57L/2/C1. The area comprises of a

For RATHNA MINERAL ENTERPRISES



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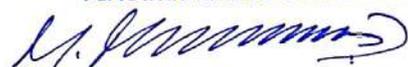
dolerite dyke raised to a height of 100 Mtrs with a width of 40 to 60 Mtrs trending EW occurring as intruded body into the Grey Granite hillock. The dolerite dyke consists boulders of 0.5 to 1.0 Mtrs dia. The dyke occurring on the hill portions the eastern part of the applied area, where as western part of the applied area is at foot hills of the applied area. The dolerite dyke is light black background. The dolerite dyke mineralogically comprises of Felspar, Olivine, biotite, Muscovie, Quartz, Hornblend & other mafic minerals. The occurring granite rock is Black Granite. It is useful for cutting and polishing industry as decorative stone and may have export value. Locally the mineral is called as "REGAL BLACK GRANITE"

16. It is submitted that we have received showcause notice from A.P Pollution Control Board Notice No C -1070/APPCB/RO-TPT/2022-1569 dated 27-08-2022 on certain consent conditions violations in connection with this Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village.
(Annexure-12)

17. It is submitted that the conditions wise compliance letter from this respondent to APPCB dated 09-09-2022 on the observations made during the visit of Joint inspection committee inspection committee held on 23-06-2022 as follows;- (**ANNEXURE-13**

S. No	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	We are maintaining buffer zone 7.5 meters towards all directions as per norms. Photographs enclosed.
2.	Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.	We are taking up CSR activities at surrounding villages every year. List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt an either side of the roads with local species.
4.	No water sprinklers and mobile water	We are engaged tractor

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	sprinkling tankers are available at the mine lease area.	mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	As per the instructions, we have engaged 3 rd party analysis agency namely M/s. Star Analytical Services The analysis report pertaining to August month are herewith enclosed.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	As per the geography of the mine lease area there is no availability of plain land for dumping of overburden. In this connection we have applied for additional land located adjacent to the mining area for dumping of over burden and in this connection we have obtained NOC from revenue Department. ADMG Palamaner submitted proposals to the DMG Vijayawada.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	Provided retaining wall
11.	Details/records regarding the Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	Sri K. Krishna Murthy, is a graduate with total experience of 20years in mining operations looking after the Environmental Management Cell-94403 97349
13.	Details/records regarding funds earmarked for environmental protection measures are not available.	Details enclosed.

14.	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15.	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed. All documents are enclosed as (ANNEXURE-14)

18. It is submitted that the joint committee report in PAGE NO. 20 PARA NO. 4.10 has also interacted with the people near M/s. Rathna Mineral Enterprises and during enquiry, there is no specific complaints were received from the public.

19. It is submitted that this respondent is complying with all the observations of the joint committee. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

20. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 271 of 2022 and pass such further or other orders, as this

For RATHNA MINERAL ENTERPRISES



Partners

Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor
on this the 3rd day of october , 2022
and signed his name in my presence.



BEFORE ME

Advocate

VERIFICATION

I, M.Manjunatha son of **C MALLIKARJUNAPPA** 7TH respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 3rd day of October 2022 at Chittoor

For **RATHNA MINERAL ENTERPRISES**


Partners
DEPONENT

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GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF DIRECTOR OF MINES AND GEOLOGY::HYDERABAD
(PRESENT: SRI B.R.V. SUSHEEL KUMAR, B.E. MINING:DIRECTOR)(FAC)

Proceedings No. 36968/R5-1/2010.

Dated: 8.12.2010.

Sub:- Mines and quarries – Quarry Lease application for Black Granite over an extent of 4.810 Hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District infavour of Sri M.Manjunatha partner: M/s. Rathna Mineral Enterprises – Granted – Orders – Issued – Regarding.

Ref:- 1. Q.L application dated 16.08.2010 from Sri M.Manjunatha Partner M/s. Ratna Mineral Enterprises.
2. ADM&G, Palamaneru File.No. 3045/Q/2010, dated 2.11.2010.
3. ZJDM&G, Kadapa File.No. 3045/Q/2010, dated 4.11.2010.

* * *

Through the reference 1st cited, Sri M.Manjunatha Partner: M/s. Ratna Mineral Enterprises has applied for grant of Quarry Lease for Black Granite over an extent of 4.810Hectares, in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years with relevant documents. The said quarry lease application was received by the Assistant Director of Mines and Geology, Palamaneru on 16.8.2010.

Through the reference 2nd cited the Assistant Director of Mines and Geology, Palamaneru reported that the applied area has been inspected on 28.10.2010 it is situated at an aerial distance of 500-600 Mts in ENE direction from Kotamalamapalli, 1.5 Kms in SE direction from Onnapanayanikothuru Village and 3.25 Kms in SE direction from Yepanapalli Village, Krishnagiri District. The applied area is falling in Survey of India Toposheet No.57L/2/C1. The area comprises of a dolerite dyke raised to a height of 100 mts with a width of 40 to 60 Mts trending EW occurring as intruded body into the Grey Granite hillock. The dolerite dyke consists boulders of 0.5 to 1.0 Mts dia. The dyke occurring on the hill portions the eastern part of the applied area, where as western part of the applied area is at foot hills of the applied area. The dolerite dyke is light black back ground. The dolerite dyke miner logically comprises of Felspar, Olivine, biotite, Muscovie, Quartz, Hornblend & other mafic minerals. The occurring granite rock is Black Granite. It is useful for cutting and polishing industry as decorative stone and may have export value. Locally the mineral is called as "Regal Black Granite".

Further the Assistant Director of Mines and Geology, Palamaneru has reported that his office Surveyor has surveyed the area on 28.10.2010 in presence of the applicant. After survey the area has comes to an extent of 4.810 hectares in S.No. 132, 133,134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District. The surveyed area is ncither overlapping with any leased area and there are no prior applications pending over the area.

In view of the above circumstances a quarry lease for Black Granite over an extent of 4.810 hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted in favour of Sri M.Manjunatha partner: M/s. Ratna Mineral Enterprises for a period of 20 years under rule 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules 1966. Subject to satisfaction of terms and conditions of Andhra Pradesh Minor Mineral Concession Rules 1966 and Granite Conservation and Development Rules 1999 and subsequent Government order and executive instructions issued thereupon from time to time subject to the condition that the grantee shall submit Approved Mining Plan on or before 31.03.2011. If the grantee failed to adhere to the time schedule, the Assistant Director of Mines and Geology, Palamaner shall submit proposals for cancellation of the quarry lease. The grantee shall execute the lease deed within sixty days from the date of this order in accordance with rule 12(5)(e) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i). Dead Rent : Rs:55,000/- per hectare per annum.
 - (ii). Land Assessment : As per the rates fixed by the Revenue Department.
 - (iii). Cess on Land Assessment: At the rate of Rs: 0.37 paise per rupee on Land Assessment.
 - (iv). Security Deposit : A sum equivalent to one year dead rent.
 - (v). Cess on land hold area: Rs: 25/- per Cbm, as per the A.P. Mineral Bearing Lands (Infrastructure) cess Act and Rules, 2005.
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12(5)(e) of APMMC Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance as detailed below and dispatch the granite under a valid dispatch permit and transit form issued by Assistant Director of Mines and Geology concerned.

Super Gang Saw above 300 CM X 180 CM Size	Mini Gang Saw above 270 Cm X 150 CM. & less than 300 CM X 180 CM Size	Below 270 Cm. X 150 Cm. size	Below 75 Cm Size.
Rs: 2475/-	Rs:2000/--	Rs:1925/-	Rs:825/-

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance, i.e., before 1st March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee & Cess on MBL as per the rates prescribed from time to time under Schedule-I in advance for quantity intended to be dispatched and then only dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12(5)(h)(iii) of APMMC Rules, 1966.
6. (a) The grantee should pay Seigniorage fee or dead rent which ever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule - I and II as the case may be in accordance with Rules 10(1) of APMMC Rules, 1966.
6. (b) The Govt. may, during the currency of the lease, vary the rate of Dead Rent and Seigniorage fee and the grantee is liable to bear pay and discharge all existing and future rates, taxes, assessments, etc., what so ever imposed or charged as per orders of the Government.
- 7 The grantee should submit scheme of Prospecting in the 1st year and Mining Plan within two years from the date of execution of the Quarry Lease deed failing which the lease will be cancelled without giving any opportunity. He should submit an under taking to that effect to the Asst. Director of Mines and Geology, Chittoor before executing the lease deed.

Note: The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: Appendix.

Sd/- B.R.V.SUSHEEL KUMAR,
DIRECTOR OF MINES AND GEOLOGY (FAC)

//ATTESTED//



for DIRECTOR OF MINES AND GEOLOGY

To
Sri M. Manjunatha,
Partner of M/s. Rathna Mineral Enterprises,
H.no.46/1&4, Gundlasagaram Road,
Gudupalli Mandal,
Kuppam - 517 425.
Chittoor District Andhra Pradesh, Chittoor District. (BYRPAD)

Copy to the Zonal Joint Director of Mines and Geology, Kadapa.
Copy to the Assistant Director of Mines and Geology, Palamaner along with File No. 3045/Q/2010.
Copy to stock file.

Fm.7.8.12.2010.

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QL.W.O: 10/11.36

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Asst. Director of Mines and Geology, Palamaner.
(Present Sri T.Rajasekhar, M.Sc., Asst. Director of Mines & Geology, Palamaner.)

* * *

Proc.No.3045/Q/2010,Dt: 17-01-2011,

Sub :- Mines and Quarries – Quarry Lease for Black Granite over an extent of 4.810 Hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years - Granted in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha - Lease deed executed and work orders – Issued.

Ref:- 1) Proc.No: 36968/R5-1/2010, Dt: 08-01-2011 of the Director of Mines & Geology, Hyderabad received by this office on 14.12.10.
2) This office Lr.No.3045/Q/2010, Dt: 16-12-2010.
3) Lr.Dt : 17-01-2011 from the Grantee.

* * *

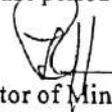
ORDERS :

The Director of Mines & Geology, Hyderabad vide reference 1st cited has granted a Quarry Lease for Black Granite over an extent of 4.810 hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha and instructed this office for taking necessary action in the matter. Accordingly this office vide reference 2nd cited has requested the grantee to submit the required documents for the execution of Quarry lease deed within the stipulated period. Further the grantee vide reference 3rd cited has submitted all the required documents and requested this office to execute the Quarry Lease deed.

In the light of the circumstances stated above, the lease deed is executed in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha on 17.01.2011 and hereby permitted to commence the quarrying operations for Black Granite over an extent of 4.810 hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years w.e.f. 17-01-2011 to 16-01-2031. Subject to the satisfaction of A.P.M.M.C. Rules, 1966 and subject to the satisfaction of conditions laid down in the grant orders of the Director of Mines & Geology, Hyderabad (1 to 20) appendix enclosed to the lease deed. Subject to the satisfaction of Government Orders issued from time to time.

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules. The lease deed is executed subject to the condition that the security deposit should renew by the lessee till the expiry of the lease period.

TO
M/s Rathna Mineral Enterprises.,
Ptr: Sri M. Manjunatha,
D.No. 46/1 & 4, Gundlasagaram Road,
Gudupalli (M), Kuppam - 517 425, Chittoor (Dt),
Andhra Pradesh State.


Asst. Director of Mines and Geology,
PALAMANER.

Copy along with lease deed submitted to :

- * The Director of Mines and Geology, Hyderabad for favour of information.
- * The Zonal Joint Director of Mines & Geology, Kadapa zone, Kadapa for favour of information.
- * The Dy. Director of Mines & Geology, Kadapa for favour of information.

Copy to: The Tahsildar, Gudupalli (M), Chittoor - Dist. for information.

Copy to: The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.

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FORM-G

[See Rule 8]

Form of lease (minor minerals) to private persons


 ASSISTANT DIRECTOR OF
MINES AND GEOLOGY,
PALAMANER,

CHITTOOR DIST.

This indenture made the 17th day January of 2011 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and Sri M. Manjunatha, S/o M. Mallikarjunappa, Ptr: M/s Rathna Mineral Enterprises, D.No. 46/1 & 46/4, Gundlasagaram Road, Kuppam - 517 425, Chittoor (Dt), Andhra Pradesh State (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

¹[Whereas the grantee has accorded permission for transfer of quarry lease by the Government of Andhra Pradesh on application in ²[Sealed Tender-cum-Public Auction] of the lands in the Chittoor District for the purpose of quarrying for Black Granite and has deposited with the Assistant Director of Mines and Geology of Palamaner the sum of ₹. 2,65,000/- vide N.S.C. bearing Nos. 96EE 325656 to 96EE 325681 (26Nos each ₹.10,000/-) & 43DD 383123 (₹.5000/-), Dt. 17.01.2011 paid at Head Post Office, Palamaner, Chittoor District as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained :

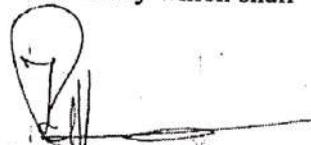
And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the ³[knocked down amount] dead rent and seigniorage fee, and subject also to the covenants, conditions and conditions hereinafter contained now this indenture witnesses as follows :-

The lessor hereby demises to the lessee all those several pieces or pieces of land situated over an extent of 4.810 Hect., in Survey Numbers 132, 133, 134 & 135 in the village of Kotamakanapalli in the sub-registration district of Gudupalli and registration district of Chittoor in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purposes thereof following liberties :-

- (1) To get from the said demised pieces of land.
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall


 LESSEE


 Asst. Director of Mines & Geology,
PALAMANER.

interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.

(3) Generally to do all things which shall be convenient or necessary for getting the Black Granite and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

3. These are excepted and reserved to the lessor out of this demise :-

(1) All earth minerals and other substances not herein before expressly authorised to be got from the demised pieces of land by the lessee.

(2) Liberty for the lessor or other persons authorised by him to search for work, get, carry away and dispose of the expected minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the unexpired portion of lease period from the 17th day of January, 2011 to the 16th day of January, 2031 determinable as hereinafter provided.

5. The lessee hereby agrees to pay during the said term the following ¹[X X X] dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government :-

(1) The yearly ¹[X X X] dead rent of ₹. 2,65,000/- in respect of the said demised pieces of land.

(2) A seigniorage fee for 1) Super Gang Saw above 300 Cm X 180 Cm Size is Rs. 2,475/-, 2) Mini Gang Saw above 270 Cm X 150 Cm & Less than 300 Cm X 180 Cm Size is Rs. 2,000/-, 3) Below 270 Cm X 150 Cm Size is Rs. 1,925/- and 4) for Below 75 Cm Size is Rs. 825/- in respect of the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of ²[X X X] dead rent and the seigniorage ³[X X X].


LESSEE


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PALAMANER.

7. It is hereby agreed and declared that in regard to the said ³[knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

(i) The said dead rent of ₹. 2,65,000/- shall be paid without any deduction on the Last working day of February in every year in advance.

(ii) The said seigniorage fee of 1) Super Gang Saw above 300 Cm X 180 Cm Size is Rs. 2,475/-, 2) Mini Gang Saw above 270 Cm X 150 Cm & Less than 300 Cm X 180 Cm Size is Rs. 2,000/-, 3) Below 270 Cm X 150 Cm Size is Rs. 1,925/- and 4) for Below 75 Cm Size is Rs. 825/- shall be paid

8. The lessee hereby covenants with the lessor as follows ;

(1) To pay the ³[knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.

(2) To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.

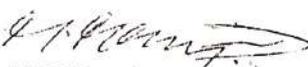
⁴[(2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/ lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.]

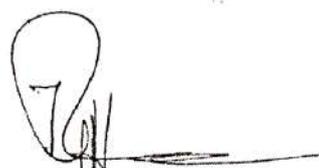
(3) Before digging or opening any part of the said demised pieces of land for Black Granite carefully to remove the surface soil to a depth of at least meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.

(4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

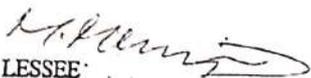
(5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. ⁵[A quarry lease granted by sealed tender-cum-public auction for sand-is not open for transfer.]

(6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.


LESSEE


Asst. Director of Mines & Geology,
PALAMANER.

- (7) That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain completed and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorised by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.
- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorised agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorised by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid.



LESSEE



Asst. Director of Mines & Geology,
PALAMANER.

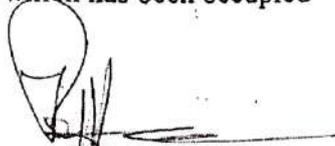
25:

The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.

- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of 'subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three metres along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Director of Mines and Geology] and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate [the Director of Mines and Geology] the discovery of such new minerals and obtain his permission with a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced seigniorage fee and acreage assessment;
- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (15) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
- (16) That on such determination the lessee shall have no right to compensation of any kind.
- (17) That the : "[knock-down amount] / dead rent-, and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (18) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied



LESSEE



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by the lessee for the purpose of the works hereby authorised and has not been so restored.

[(19) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the marble Development and Conservation Rules, 2002, respectively"].

9. The lessor hereby covenants with the lessee that on the lessee paying the ²[knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

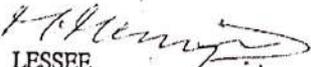
³[9-A]. Government reserves the right, -

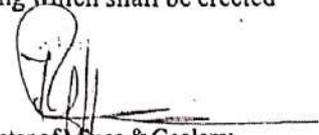
- (i) to cancel the quarry lease granted and executed under these rules after giving a previous notice;
- (ii) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.]

10. It is hereby expressly agreed as follows :-

(1) If any part of the ²[knock-down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of ₹. 2,65,000/- . to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any breach or non-observance of the lessee's covenants herein contained.

(2) * [The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected


LESSEE


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on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same]

(3) If the lessee shall have paid the '[knock-down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of ₹. 2,65,000/- . shall be returned to him-at the expiration of the said term i.e 20 Years.

(4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the '[knock-down amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto. In witness whereof Sri.T.Rajasekhar, Assistant Director of Mines and Geology of Palamaner acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

THE SCHEDULE

Name of Taluk / Mandal	Name of Village	Survey field Nos.	Extent in Hects	Assessment	Bondaries North, South, West & East
1	2	3	4	5	6
Gudupalli	Kotamakanapalli	132, 133, 134 & 135	4.810 Hect	₹. 55,000/- Per Hecter per annum	Sketch enclosed

Signed and delivered by the above name in the presence of Sri M. Manjunatha, S/o M. Mallikarjunappa, Ptr: M/s Rathna Mineral Enterprises, D.No. 46/1 & 46/4, Gundlasagaram Road, Kuppam - 517 425, Chittoor (Dt), Andhra Pradesh State.

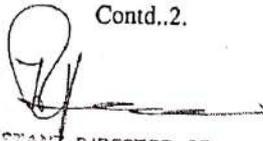
LESSEE

Asst. Director of Mines & Geology,
PALAMANER.

APPENDIX TO PROCEEDINGS NO. 36968/R5-1/2010, Dated: 08.12.2010

- 1) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(b)(v) of APMMC Rules, 1966.
- 2) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 3) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 5) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 6) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules,1999.
- 7) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 8) The grantee should prepare all plans, Sections and tracings or copies there of and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules,1999.
- 9) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules,1999.
- 10) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules,1999.
- 11) The grantee should observe the provisions of Mines Act,1952, the Mineral Conservation and Developments Rules, 1988 and the Metalli Ferrous Mines Regulation, 1961 and Granite Conservation and Development Rules,1999.


LESSEE

Contd..2.

ASSISTANT DIRECTOR OF
MINES AND GEOLOGY,
PALAMANER,
CHITTOOR DIST.

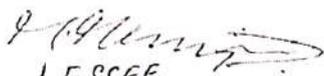
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- 12) The grantee should not cut or inure any trees in the area without prior permission of the ADM&G concerned.
- 13) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
- 14) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 15) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 16) The grantee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 17) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 18) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 19) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 20) The grantee should submit the mining plan, as per rule 12(5) (iii) of Andhra Pradesh Minor Mineral Concession Rules, 1966 within (2) years from the date of execution of the quarry lease deed, failing which the lease will be cancelled without giving any opportunity.
- 21) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferrous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.

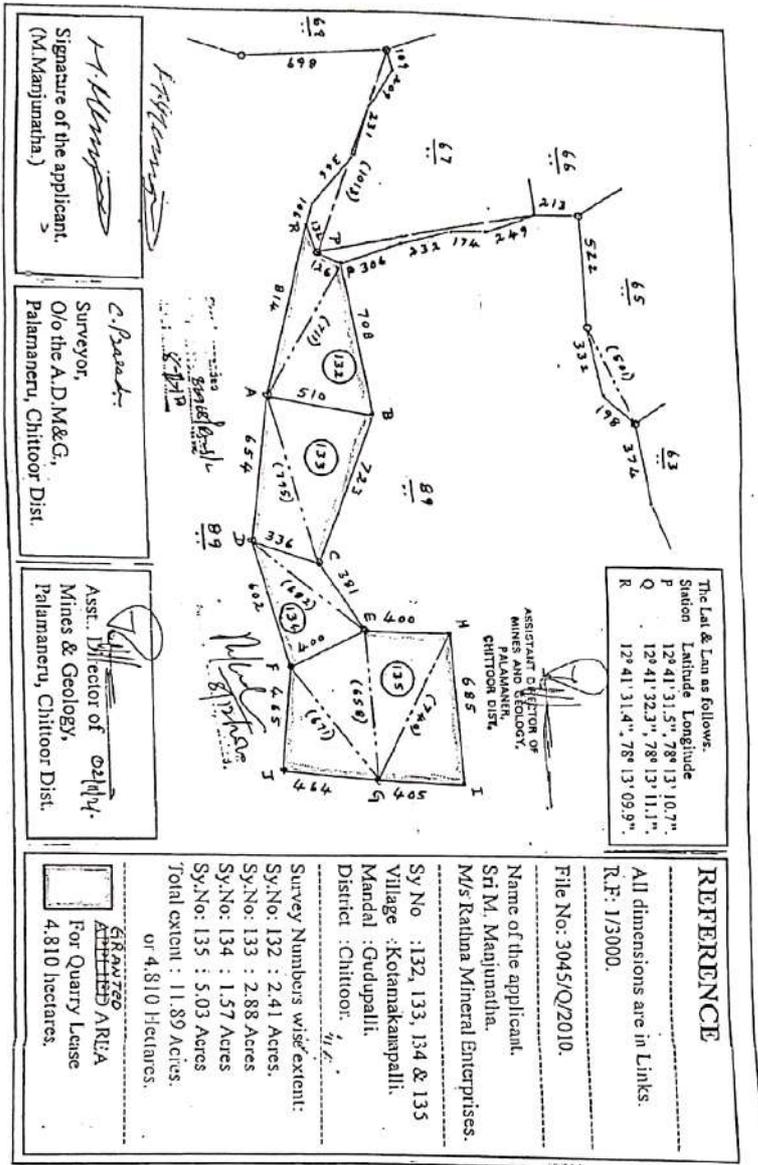
Sd/- B.R.V. SUSHEEL KUMAR,
DIRECTOR OF MINES AND GEOLOGY(FAC)

// ATTESTED //


for DIRECTOR OF MINES AND GEOLOGY.


LESSEE


ASSISTANT DIRECTOR OF
MINES AND GEOLOGY,
PALAMANER,
CHITTOOR DIST.



applicant copy

Angular & Linear Measurements of the Surveyed area		File No: 3045/Q/2010)
C	H	Angular Measurements: P : 235°, R: 26°, A: 171°, D: 156°, F: 202°, J : 89°, G: 179°, I: 82°, H: 96°, E: 234°, C : 237°, B: 146° and Q : 127° Arithmetic Check: 2X13-4X90°: 1980° Linear Measurements: The Lines: QA: 711, AC: 795, DE: 682, FG: 671, GH: 740, GE: 658 Links. Check Lines: AB: 510, DC: 336, FE: 400, JG: 464, GI: 405 Links. Base Lines: PQ: 126, PR: 132 Links. GRANTED area: PR: 132 Links, RA: 814 Links, AD: 654 Links, DF: 602 Links, FI: 465 Links, JG: 464 Links, GI: 405 Links, IH: 685 Links, HE: 400 Links, EC: 381 Links, CB: 723 Links, BQ: 708 Links and QP: 126 Links. Permanent Points: The Khandum Stone 'P', Bend Stones 'Q' and 'R' are identified. These are boundary pillars of the Survey Numbers 132 and 67 of Kotanakapalli Village.
381	740	
E	G	
400	F	
H	671	
685	G	
I	658	
405	E	
G	682	
464	D	
J		
465		
F	C	
602	795	
D	A	
654	711	
A	Q	
814		
R	Q	
132	708	
P	B	
126	723	
Q	C	

DISTRICT : Chittoor
MANDAL : Gudupalli

SY. NO: 132,133,134&135

VILLAGE NO: 114
VILLAGE NAME : Kotamakanapalli

DGPS Coordinates of Reference Points (Datum WGS84, Zone 49N)

Point Name	Northing	Easting	Elevation
A	1274174.86877N	1771270.87287E	158.025.807
B	1274174.86877N	1771271.15766E	158.024.248
C	1274175.86877N	1771271.84175E	158.024.859
D	1274175.86877N	1771272.52684E	158.025.470
E	1274175.86877N	1771273.21193E	158.026.081
F	1274175.86877N	1771273.89702E	158.026.692
G	1274175.86877N	1771274.58211E	158.027.303
H	1274175.86877N	1771275.26720E	158.027.914
I	1274175.86877N	1771275.95229E	158.028.525
J	1274175.86877N	1771276.63738E	158.029.136
K	1274175.86877N	1771277.32247E	158.029.747
L	1274175.86877N	1771278.00756E	158.030.358
M	1274175.86877N	1771278.69265E	158.030.969

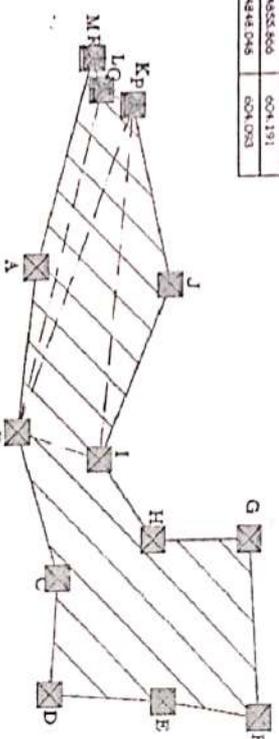
DGPS Coordinates of Reference Points (Datum WGS84, Zone 49N)

Point Name	Northing	Easting	Elevation
P	1274176.86877N	1771279.37774E	158.031.580
Q	1274176.86877N	1771280.06283E	158.032.191
R	1274176.86877N	1771280.74792E	158.032.802

Particulars	Sy.No.	Area in Hec. a	Difference	Type of Quarry
Existing Quarry Area as per DGPS Survey	132,133,134&135	4.947	0.137	Black Granite
Quarry Lease Area (Lease Deed Form)	135	4.810		Black Granite

NOTE 1
The DGPS survey for the area is taken up by synchronizing nearest Madanapalle Survey of India ground control point at NRO Office Madanapalle Village, Madanapalle Mandal, Chittoor District. Establishing an intermediate control point taking in to account of SOI GCP at Chibert at Kalamadoddi Village, Shanbh Puram Mandal, Chittoor District. (Madanapalle SOI UTM Coordinates E239341.4, N1500088.2) (GCP UTM Co-Ordinate E215554.483, N1421039.371)

NOTE 2
The DGPS Survey done in Static Mode.

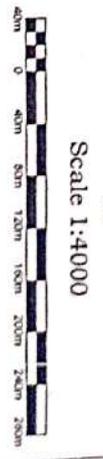


Linear Measurements

Line	Distance As per DGPS Survey in meters	Distance As per lease Plan in meters	Remarks
A-B	129.53	131.564	Survey Line
B-C	119.48	121.103	Survey Line
C-D	90.01	93.543	Survey Line
D-E	92.82	93.342	Survey Line
E-F	81.03	82.077	Survey Line
F-G	138.00	137.800	Survey Line
G-H	80.75	80.467	Survey Line
H-I	77.16	76.645	Survey Line
I-J	147.65	145.243	Survey Line
J-K	144.87	142.477	Survey Line
K-L	28.75	25.347	Survey Line
L-M	26.03	26.554	Survey Line
M-N	162.53	163.751	Survey Line
N-O	278.38	-	The Line
O-P	269.76	-	The Line
P-Q	67.54	-	The Line
Q-R	274.45	-	The Line

Angular Measurements

Point Id	Back Sight Line	Interior Angle	Remarks
A	A-K-A-B	171°17'44"	Survey Point
B	B-A-B-C	156°51'23"	Survey Point
C	C-B-C-D	200°12'8"	Survey Point
D	D-C-D-E	90°26'59"	Survey Point
E	E-D-E-F	185°23'23"	Survey Point
F	F-E-F-G	77°13'	Survey Point
G	G-F-G-H	93°49'25"	Survey Point
H	H-G-H-I	234°33'39"	Survey Point
I	I-H-I-J	238°9'43"	Survey Point
J	J-I-J-K	144°12'25"	Survey Point
K	K-J-K-L	128°35'13"	Survey Point
L	L-K-L-M	226°31'28"	Survey Point
M	M-L-M-N	32°55'24"	Survey Point
P	P-Q-P-R	142°26'	Base Point



Legend

▲	Revenue Pillar
▲	Tri-Junction
⊕	Bi-Junction
⊗	Rock Mark
●	Kandam Stone
⊠	Lease Points
⊞	Lease Boundary
⊞	Parcel Boundary
⊞	FMB

CERTIFICATE

This is to certify that the Survey of Government Land has been completed by the Survey of India by survey team led by the Survey of India and the Government of Andhra Pradesh. The Survey of India and the Government of Andhra Pradesh are hereby notified in the best of their knowledge.

Govt. of Andhra Pradesh
Directorate of Mines and Geology

Leasee: M/S. Raha Minerals Enterprises
Surveyor: O/o ADMAA, Palamaru

Supervisor: O/o ADMAA, Laddipudi
Assistant Surveyor of Mines & Geology: O/o ADMAA, Palamaru

Authorised: [Signature]
Authorized Agency: [Signature]

Geotrax International Services, Plot No 156 & 157, Lokhyata colony, Daddampet, Hyderabad-500056.
Email: info@geotrax.in

Mining Plan for Black Granite in
in Sy. No. 132,133,134 & 135 of Kotamakanapalle Village,
Gudupalli Mandal, Chittoor District,
Andhra Pradesh.

I. INTRODUCTION

In Pursuance of rule 17 of Granite Conservation and Development Rules 1999 M/s Rathna Mineral Enterprises , Partner Sri M.Manjunath has been granted quarry lease for quarrying of Colour Granite over an extend of of 4.810 Hectors Survey No 132,133,134 & 135 of Kotamakanapalli , Gudupalli Mandal , Chittoor District for a period of Twenty Years vide proceedings No 36968/R5-1/2010, Dt 08-01-2011 of Director of Mines and Geology, Hyderabad & the Quarry Lease was executed before ADM&G, Palamner on 17-01-2011.

His quarrying plan has been prepared as per the guidelines of the GCD Rules 1999.

The Director of Mines & Geology of Hyderabad has been insisting upon preparation of quarrying plan before commencement and as per GCD Rules 1999 the quarrying operations as per plan with specific aim.

- a) To minimize the environmental disgression due to quarrying.
- b) Conserve & maximum utilization of reserves without wastage.
- c) Planned dumping & storage of waste to avoid scattered dumping of waste thereby degradation of surrounding soil and environment of the area sorrounding the quarry
- d) Conservation of top soil if any in the area to be worked.
- e) To Assess the geological and minable reserves of the quarry with the above said guidelines in view of brief quarrying plan has been prepared.

APPROVED

Rathna Mineral Enterprises

K.C.L. NARASIMHA REDDY,
Zonal Joint Director of Mines & Geology
Govt. of Andhra Pradesh
Kadapa Zone KANADA



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This Mining Plan is Approved subject
to the Conditions/Stipulations Indicated
In the Mining Plan Approval Letter No...
RQ/DMG/HYD/051/2002 Dated... 26/11/

19

v) **Measure to Control Erosion / Sedimentation of Water Courses :**

The surface erosion of the lease area will be minimised by constructing the rock fill dams across the water courses at different levels within the lease area. It involves the application of basic principles of soil & water conservation afforestation, regeneration of vegetation and pollution control. There will not be any water discharge from the mine workings during first 5 years.

vi) **Treatment and Disposal of Water From Mine :**

No water will be disposed from the mine.

vii) **Measures for Minimising Adverse Effects on Water Regime**

No adverse affects are anticipated on water regime.

viii) **Measures For Protecting Historical Monuments and Rehabilitation of Human Settlements Likely To Be Disturbed Due To Mining Activity :**

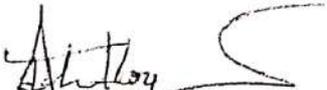
There are no Historical monuments (or) Human settlements within (or) nearby the area.

ix) **Socio Economic Benefits Arising Out of Mining :**

Few persons will get Employment and the State Government and Village Panchayat will get royalty due to Mining activity for development works

x) **Any Other Relevant Information :**

The present operations are sufficient to know the Quantity and Quality of the granite. The granite quarrying will be carried out by following the rules of granite concession and Development Rules 1999.


A. JOHN ALOYSIUS - RQP
RQP/DMG/HYD/051/2002


(Sri Manjunatha Partner)
M/s Rathna Mineral Enterprises

APPROVED

K.C.L. NARASIMHA REDDY,
Zonal Joint Director of Mines & Geology
Govt. of Andhra Pradesh
Kadapa Zone, KADAPA.

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GOVERNMENT OF ANDHRA PRADESH

Model- Form - "P"

Application of Quarry Lease for Granite

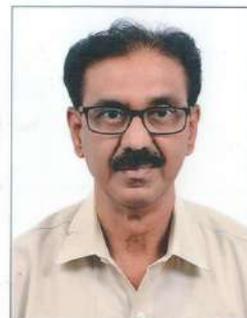
To be submitted in triplicate

(See Rule 12 (5))

Date... . Day of..... 2011

Received at.....
On.....
Initial of the Receiving Officer,

P



To
The Director of Mines & Geology,
HYDERABAD.

(Through the Asst. Director of Mines & Geology, Palamaner)

Sir,

We request that a Quarry Lease Under A.P.M.M.C Rules, 1966 may be granted to us.

2. A sum of Rs.7500/- and for Rs 10,000/- being the fee in respect of this application and deposit respectively has been paid vide challan No: 7902 dated : 24-1-2011, Rs 1- 7500/- remitted in State Bank of Mysore / Treasury Kuppam and Draft No: 160449 dated: 24-1-2011 . Rs.10,000/- at STATE BANK OF MYSORE KUPPAM.

3. The required particulars are given below

- | | |
|---|---|
| I. Name of the applicant with Complete Address | Sri M. Manjunatha,
: Partner of RATHNA MINERAL ENTERPRISES,
NO.46/1&4, GUNDLASAGARAM ROAD,
GUDUPALLI MANDAL, KUPPAM-517 425
CHITTOOR DISTRICT, A.P. |
| Status of the applicant | : Partner. |
| II. Is the applicant a private Individual/ Co-operative/Firm/Association/Private Sector undertaking/Joint sector undertaking or any other | Private Firm |
| III. In case applicant is | |
| a) An individual his Nationality qualification and experience relating to quarrying. | : Indian
: M.Sc.(Geology) 17 Years
Experience |
| b) A company, an attested copy of the certificate of registration of the Company shall be enclosed. | : N.A. |
| c) A firm or association the Nationality of all the partners of the firm or members of the association, and | : Indian |
| d) A Co- operative, Nationality of all the partners of the firm or members if any along with place of Registration and copy of the Certificate of Registration. | : N.A. |

Contd.2

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Issue of Acknowledgement for Quarry lease application

Ack. No. 288/Q/2011

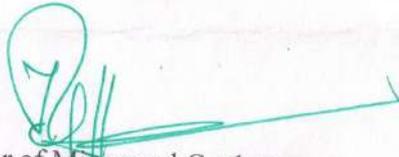
Dated: 24.01.2011.

Received Quarry lease application from Sri M. Manjunatha, Ptr: M/s Rathna Mineral Enterprises for Black Granite over an extent of 1.000 hectares in S.No. 89/1 of Kotamakanapalle Village, Gudupalli Mandal, Chittoor District for a period of 20 years with the following documents in this office on 24.01.2011. The said application has been entered in relevant register vide Sl. No. 279/2010 -2011.

Enclosures received through the application From – P in triplicate.

1. Ch. No. 7902, dated: 24.01.11 S.T.O. Kuppam for Rs.7,500/- towards AF & SC.
2. DD No. 160449, dated: 24.01.11 for Rs. 10,000/-, at S.B.M. Kuppam, Towards Deposit.
3. Sketch in triplicate.
4. Affidavit in place of MRCC.

Further , you are hereby requested to attend this office on 24/2/2011 at 7.00 A.M. and meet the surveyor and inspecting officer (AG/RI/TA) for a proceeding to the applied area for inspection and survey along with F.M.B. and Village Map. If you are unable to attend for inspection and survey, you may send your agent along with your authorization.


Asst. Director of Mines and Geology,
PALAMANERU.

To.

Sri M. Manjunatha,
Ptr: M/s Rathna Mineral Enterprises,
D.No. 46/1&4, Gundlasagaram Road,
Gudupalli (M), Chittoor (DT),
Andhra Pradesh State.

Copy Submitted to the Director of Mines and Geology, Hyderabad for favor of information.

RPAD

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Letter No.3599/D13-2/2021

Date:28-08-2021

From
V.G.Venkata Reddy,
Director of Mines & Geology,
5th Floor, B-Block,
Sri Anjaneya Towers, Ibrahimpatnam,
Vijayawada, Krishna District.

To
M/s Rathna Minerals Enterprises,
Ptr: Sri M.Manjunatha,
No.46/1&4, Gundlasagaram Road,
Gudupalli Mandal, Kuppam - 517 425,
Chittoor District.

Sir,

Sub: Mines & Quarries - Department of Mines & Geology - Quarry Lease for Colour Granite an extent of 0.766 Hectares in Sy.No.9 Part (0.341 Hectares), 136 Part (0.425 Hectares) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Application filed by M/s Rathna Minerals Enterprises, Partner: Sri M.Manjunatha - Remittance of Premium amount of Rs.9,95,800/- for Issue of Notice (LoI) - Requested - Regarding.

Ref: 1. Quarry Lease application dated.Nil received on 24.01.2011.
2. ADMG, Palamaneru File No.288/Q1/CG/2011, dt.25.03.2021.
3. G.O.Ms.No.65, Industries & Commerce (M.III) Dept, dt:04.08.2021.

I invite your attention to the subject and references cited and inform that, through the reference 1st cited, an application for grant of Quarry Lease for Colour Granite and the area as mentioned in the subject cited in the name of M/s Rathna Minerals Enterprises, Ptr: Sri M.Manjunatha received by the ADM&G, Palamaneru on 24.01.2011.

Through the reference 2nd cited above, the ADM&G, Palamaneru has submitted proposals duly recommending for grant of Quarry lease for an extent of 0.766 Hectares as against the applied an extent of 1.000 Hectares in the subject area for Colour Granite.

In the reference 3rd cited above, the Government has issued amendments to Rule 7, 9, 12 & 14 of APMMC Rules, 1966 stating that upon receipt of a **Premium amount** which is equivalent to ten times of Annual Dead Rent, the Director or Deputy Director, as the case may be, shall take decision to grant precise area for the said purpose.

In this connection, it is to inform that, on scrutiny of the proposals of the ADMG, Palamaneru, it is concluded that in order to consider for issue of Notice (LOI) requesting to submit Approved Mining Plan (AMP), EC & CFE of the precise area (LoI) to be granted for Quarry lease for an extent of 0.766 Hectares after receipt of Premium Amount payable as per amended APMMC Rules, 1966.

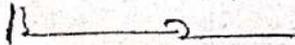
Therefore, the applicant M/s Rathna Minerals Enterprises, Partner: Sri M.Manjunatha is requested to remit the Premium amount of Rs.9,95,800/- (Rupees Nine Lakhs Ninety Five Thousand and Eight Hundred only) to the Head of Account of **0853-102-81** with DDO Code No.**1109 130 7001** (ADM&G, Palamaneru) within (15) days from the date of receipt of this letter and submit the original challan copy to the ADM&G, Palamaneru / by login in single desktop portal through payment of premium amount provision in the case of application filed through single desktop as the case may be, so as to take further necessary action on your application.

Yours faithfully
Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

Copy to the ADMG, Palamaneru with a request to collect the copy of Original Challans of remittance of Premium Amount and submit the compliance to the O/o.DM&G, Ibrahimpatnam within (15) days of receipt of such challan.

Copy to the Deputy Director of Mines & Geology, Chittoor for favour of information.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

32AA 941680

Date : 18-12-2010 Serial No : 20,450 Denomination : 20

Purchased By :
M. MANJUNATHA
S/o MALLIKARJUNAPPA
KUPPAM

[Signature]
Sub Registrar
Ex. Office Stamp Vendor
P.O. Kuppan

For Show :
THE ASST. DIRECTOR OF MINES & GEOLOGY
GADAMANKUR

AFFIDAVIT

I, M.MANJUNATHA S/o MALLIKARJUNAPPA , aged about 49 years, residing at Door No: 654/B, 3RD CROSS, MAHALAKSHMI LAY OUT BANGALORE – 560086 K.A. do hereby solemnly affirm and state as follows:-

I am Indian National by Birth.

We are having Quarry lease in AGARAM Village, Sy No: 214, Overn on Ex:11.218 hectors in Gudupalli Mandal Chittoor Dt in the name of RATHNA MINERAL ENTERPRISES.

As such I am not having any mineral dues to the Govt. of Andhra Pradesh or to the Govt. of India.

Hence I am submitting this affidavit in place of M.R.C.C. as required under M.C. Rules G.C.D.R. 1999.



Subscribed before me at Kuppan on 22-1-2011

[Signature]
DEPONENT

[Signature]
N. CHANDRASEKHAR, B.Com., LL.B.
ADVOCATE & NOTARY
KUPPAM - 517 426, (A.P.)

<p>ఆంధ్ర ప్రదేశ్ ప్రభుత్వము GOVERNMENT OF ANDHRA PRADESH</p>		<p>మొదటి ప్రతి / ORIGINAL</p>
<p>D/O/STO 4 JAN 2011 భాజీస్వా చలాను Treasury Challan No. * 7902</p>	<p>Treasury / PAO Code <input type="text"/> <input type="text"/> <input type="text"/></p>	
<p>పెద్ద పద్దు Major Head 0853</p>		
<p>ఉప పెద్ద పద్దు Sub Major Head <input type="text"/> <input type="text"/></p>		
<p>చిన్న పద్దు Minor Head 102</p>	<p>0853 - Non-Ferrous Mining & Metallurgical Industries</p>	
<p>సామూహిక ఉప పద్దు Group Sub Head <input type="text"/> <input type="text"/></p>	<p>102 Mineral Concession Fee Rente & Royalties</p>	
<p>ఉప పద్దు Sub Head 81</p>	<p>81 Other receipts</p>	
<p>సవివరమైన పద్దు Detailed Head <input type="text"/> <input type="text"/> <input type="text"/></p>		
<p>ఉప సవివరమైన పద్దు Sub Detailed Head <input type="text"/> <input type="text"/> <input type="text"/></p>		
<p>Non-plan=N/ <input type="checkbox"/> Charged=C/ <input type="checkbox"/> Contingency Fund MH/ <input type="text"/> <input type="text"/> <input type="text"/> Plan=P: <input type="checkbox"/> Voted=V <input type="checkbox"/> Service Major Head</p>		
<p>మొత్తం రూ. / Amount Rs. 7,500/- అక్షరాలా in words Rupees Seven Thousand Five hundred</p>		
<p>జమ చేయువారి పేరు, చిరునామా Remitters Name & Address RATHNA MINERAL ENTERPRISES .No. 46/1, University Road, Kuppam-517 425. CHITTOOR Dist. (A.P.)</p>		
<p>దని నిమిత్తము పైకము జమ చేయబడినది TO లొబ్బి APPLICATION FEE Purpose for which the amount is deposited Survey charges.</p>		
<p>DDO Code 1109-1307-001</p>	<p>For Rathna Mineral Enterprises</p>	
<p>24/1/2011 తేదీ Dated</p>	<p>S. Venkatesh జమ చేయువారి సంకలనము S. VENKATESH Operators of the Remitter KUPPAM</p>	<p>Head of Account verified S.T.O./T.O.</p>
<p>అక్షరాలా రూ.. ముట్టినవి Received Rs.....</p>	<p>24 JAN 2011</p>	<p>యస్.టి.ఓ/ బ్యాంక్ మేనేజరు STO/Bank Manager</p>
<p>వగదు/డి.డి./భాతాజమ/ చెక్ ద్వారా by Cash /DD/Account Credit/Cheque No.....</p>		
<p>Bank Branch Code</p>	<p><input type="text"/></p>	
<p>NBST/ Bank Seal</p>		

Note: Seperate challan should be used for each detailed head

STATE BANK OF MYSORE
 STATE BANK OF MYSORE
 ISSUING BRANCH SBI NEUPANE570-255339 KEY
 मांगे खातेपर डेमांड ड्रावर
 मांगे खातेपर डेमांड ड्रावर

24 JAN 2011
 24/DATZ011

490440
 DIRECTOR OF MINES & GEOLOGY DEPT

या उनके आदेश पर OR ORDER

₹.Rs. 100000 Ps00
 AMOUNT BELOW 10001 (1/5)
 अदा करें | मूल्य पाच VALUE RECEIVED

श्री. टी. आर. मन्जुनाथ
 शाखा प्रबंधक / BRANCH MANAGER

DD0115
 DRAWEE BANK / BRANCH / Code No. 381 - PALNABEE 010025
 DD011500000000160449

DD0115
 160449 0000060000

VALID ONLY IF COMPUTER PRINTED
 VALID FOR SIX MONTHS ONLY

H

15

160449 0000060000

H

VILLAGE NO: 114

VILLAGE NAME : KOTAMAKANAPALLE

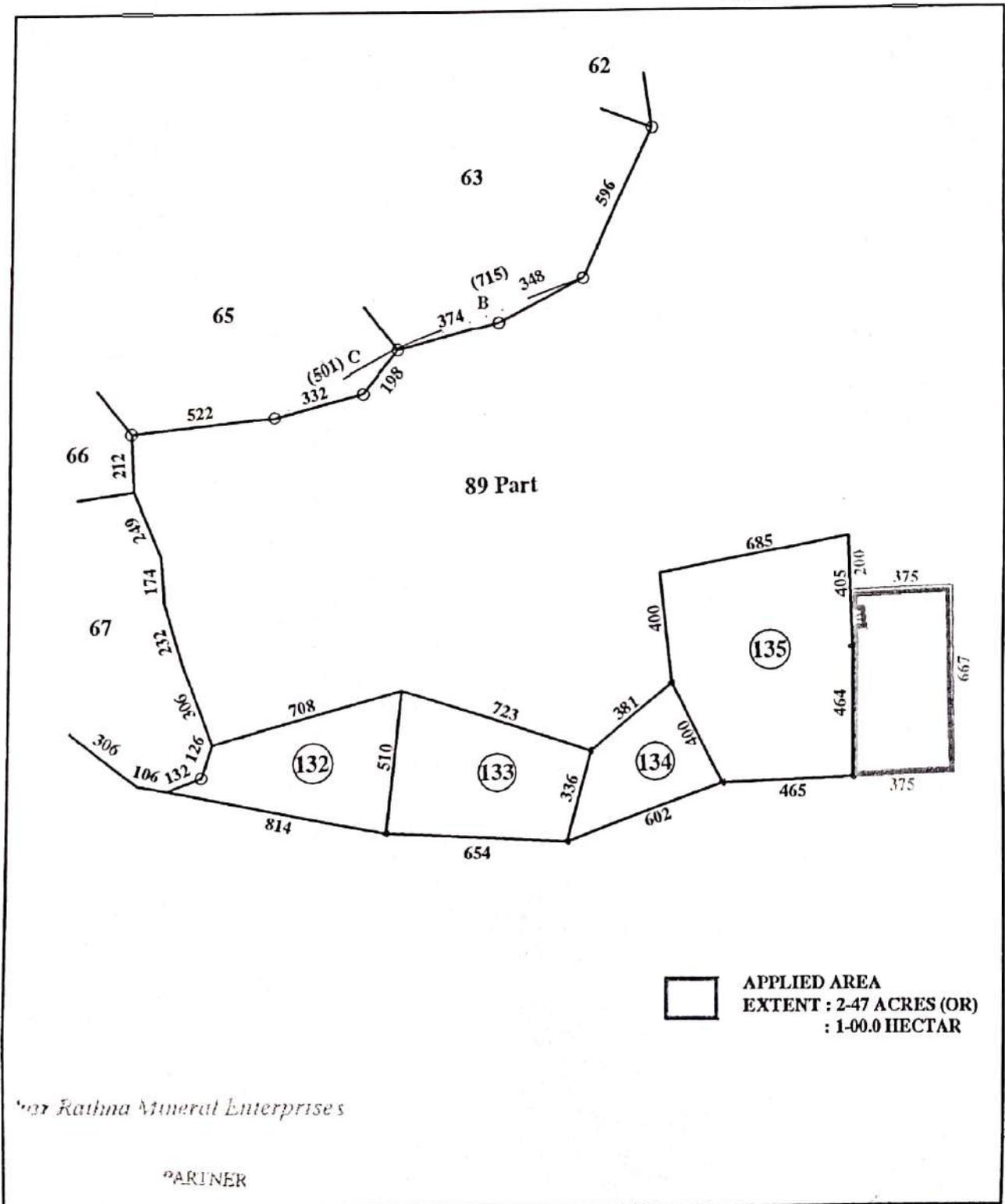
DISTRICT : CHITTOOR

FIELD NO: 89 (Part)

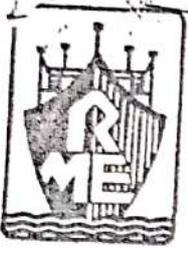
H. A. A. C.

MANDAL : GUDUPALLI

Area :



SCALE : 1 C.M. = TWO CHAINS OF 20 METERS



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processers & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Palamaner,
Dt.11-06-2020.

To

The Assistant Director of Mines and Geology,
Palamaner.

Respected Sir,

Sub:- Application for grant of Quarry Lease for Black Granite over an extent of 1.000 Hect., in Survey number. 89/1 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Submission of original paid challans towards difference of Application fee and deposit amount

Ref:- 1. Our Quarry Lease application Dt.24-01-2011
2. G.O. Ms. No. 56, Ind & Com., (M.II) Department, Dt.30.04. 2016

@@@@@

I invite kind attention to the subject and references cited. Through the reference 1st cited, we have filed an application for grant of quarry lease for Black Granite over an extent of 1.000 Hect., in Survey number. 89/1 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District before the Assistant Director of Mines and Geology, Palamaner. The receipt of the application has been acknowledged by the Assistant Director of Mines and Geology, Palamaner vide Lr. No. 288/Q/2011, Dt. 24.01.2011.

Subsequently, the Government vide ref. 2nd cited, amended the APMMC Rules, 1966 duly enhancing the application fee from Rs. 7,500/- to 12,500/- and application Deposit amount from Rs. 10,000/- to Rs.25,000/-.

In obedience of the above, we are herewith submitting the challans towards the difference of application fee, deposit amount in terms of G.O.Ms. No. 56 as detailed below.

Ch. No.	Date	Rs.	Towards
41036263992020	11-06-2020	5000=00	Application fee
41035814092020	11-06-2020	15000=00	Deposit Amount

Further, we request you to kindly process our application for grant at the earliest.

Thanking you sir,

Encl: Two (02) original challans



Yours faithfully,

S. V. S. S. S.

Authorised Signatory

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APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 41035814092020	Challan Creation Date & Time: 11/06/2020 10:49:20 AM
Treasury/PAO Code:1109	STO:STO-Palamaner
CFMS Transaction ID:	40020719912020
Major Head:	8443 CIVIL DEPOSITS
Sub-Major Head:	00 NOT APPLICABLE
Minor Head:	103 SECURITY DEPOSITS
Group Sub-Head:	01 OWN FUNDS
Sub-Head:	01 SECURITY DEPOSITS
Detailed Head:	001 SECURITY DEPOSIT
Sub-Detailed Head:	001 SECURITY DEPOSITS
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	15000.00
Amount In words Rs:	Fifteen thousand only
Purpose:	TO WORDS QUARRY LEASE ENHANCEMENT APPLICATION DEPOSIT AMOUNT IN SY NO. 89/1 OF KOTAMAKANAPALLI VIII, GUDUPALLI Man, CHITTOOR Dt
Remitter's Name & Address:	RATHNA MINERAL ENTERPRISES Ptr. M. MANJUNATHA, SY NO. 46/1&4, GUNDLASAGARAM ROAD, GUDUPALLI MAN, CHITTOOR Dt.
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Payment Transaction Successful
Bank Reference Number:	CHD7428529
Payment Date:	11/06/2020

Received Rs:.....15000.00.....

Note: This Challan does not need encasement of the treasury

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APTC FORM-10

GOVERNMENT OF ANDHRA PRADESH

Challan No: 41036263992020	Challan Creation Date & Time: 11/06/2020 10:43:10 AM
Treasury/PAO Code:1109	STO:STO-Palamaner
CFMS Transaction ID:	40020701352020
Major Head:	0853 Non-Ferrous Mining and Metallurgical Industries
Sub-Major Head:	00 Not Applicable
Minor Head:	102 Mineral Concession Fees, Rents and royalties
Group Sub-Head:	00 Not Applicable
Sub-Head:	81 Other Receipts
Detailed Head:	000 Not Applicable
Sub-Detailed Head:	000 Not Applicable
Charged/Voted:	V
Non-Contingency/Contingency:	N
Amount Rs:	5000.00
Amount In words Rs:	Five thousand only
Purpose:	TO WORDS ENHANCEMENT APPLICATION FEE AND SURVEY CHARGES IN SY NO. 89/1 OF KOTAMAKANAPALLI VIII, GUDUPALLI Man, CHITTOOR Dt.
Remitter's Name & Address:	RATHNA MINERAL ENTERPRISES Ptr. M.MANJUNATHA, SY NO. 46/1&4, GUNDLASAGARAM ROAD, GUDUPALLI Man, CHITTOOR Dt
DDO Code:	11091307001 O/o AD MINES & GEOLOGY PALMANER
Status:	Payment Transaction Successful
Bank Reference Number:	CHD7427971
Payment Date:	11/06/2020

Received Rs: 5000.00

Note: This Challan does not need encasement of the treasury

PLAN SHOWING THE SURVEYED AND DEMARCATED FOR BLACK GRANITES FOR M/s RATHNA MINERAL ENTERPRISES PROP : SRI M.MANJUNATHA OVER AN EXTENT OF 0.766 Hect SY.NO.89/P & 136/P OF KOTAMANNAPALLI VILLAGE, GUDIPALLI MANDAL, CHITTOOR DISTRICT, AP.

Applied And NOC Area M/s RATHNA MINERAL ENTERPRISES PROP : SRI M.MANJUNATHA Over an Extent of 1.000 HEC

SCALE: 1:2000



NOTE: The DORS Survey for the Area is taken up by pre-empting nearest survey of India, General Control Point, Mandal Revenue Office, Mandalpal THE DORS SURVEY FOR THE AREA IS TAKEN UP AT SYNCHRONISING NEAREST SURVEY OF INDIA GENERAL CONTROL POINT AT NEAR DISTRICT FORECAST OFFICE OF NUSIRI/MADHUPATNAM(VN).

NOTE: DATA TAKEN IN FIELD MODE

POINT	EASTING	NORTHING	ELEVATION(m)	DMS (degrees, minutes, seconds)	REMARKS
BM	19828.828	150411.612	688.719	13°32'42.00"	BASE/REFERENCE POINT
RM1	19828.860	150408.219	678.016	13°41'35.536"	BOUNDARY POINT
RM	19828.907	150409.044	661.282	13°41'40.224"	NATURALE POINT
RM/AN/PALLI	19828.202	150404.914	820.211	13°23'18.10012"	BOUNDARY POINT
MANJUNATHI	22351.261	180008.124	700.120	13°32'4.19227"	SOI/DCP POINT

POINT	EASTING	NORTHING	ELEVATION(m)	DMS (degrees, minutes, seconds)	REMARKS
A1	19840.442	150404.225	665.621	13°41'39.8777"	BOUNDARY POINT
A2	19843.632	150413.135	668.359	13°41'38.6897"	BOUNDARY POINT
A3	19843.022	150441.020	627.647	13°41'35.37501"	BOUNDARY POINT
A4	198374.116	150447.106	684.317	13°41'46.48187"	BOUNDARY POINT
A5	198365.628	150415.825	688.432	13°41'35.82258"	BOUNDARY POINT
A6	198358.828	150415.672	688.729	13°41'35.29067"	BOUNDARY POINT
A7	198355.560	150408.219	675.026	13°41'35.23585"	BOUNDARY POINT
A8	198371.544	150404.911	671.121	13°41'39.76085"	BOUNDARY POINT

LINE	AS PER PLAN	AS PER DORS SURVEY	REMARKS
RM - RM1	464	92.80	BASE LINE
RM - A1	420	154.00	TIE LINE
A1 - A2	420	84.00	TIE LINE
A1 - A3	171	34.20	34.132 SURVEY LINE
A3 - A4	306	61.20	61.202 SURVEY LINE
A4 - A5	160	32.00	32.732 SURVEY LINE
A5 - A6	34	6.80	6.800 SURVEY LINE
A6 - A7	464	92.80	92.791 SURVEY LINE
A7 - A8	188	37.60	38.150 SURVEY LINE
A8 - A1	343	68.60	68.600 SURVEY LINE

PARTICULARS	SY.NO	AREA IN ACRES	AREA IN HEC	TOTAL AREA IN HEC
AS PER APPLIED SKETCH	136/P & 89/P	2.47	1.000	1.000
AS PER NOC SKETCH		136/P	1.53	1.000
EXTENT AS PER DORS SURVEY		136/P	0.94	0.380
		89/P	0.92	0.374

POINT	BACK AND FORE LINES	ANGLE DMS	REMARKS
RM - A1	RM - RM1	27°53'2"	BASE POINT
A1 - A1	A1 - RM1	31°43'9"	BASE POINT
A1 - A4	A1 - A2	86°29'90"	SURVEY POINT
A2 - A1	A2 - A3	180°15'19"	SURVEY POINT
A3 - A2	A3 - A4	87°8'22"	SURVEY POINT
A4 - A3	A4 - A5	260°44'43"	SURVEY POINT
A5 - A4	A5 - A6	104°18'22"	SURVEY POINT
A6 - A5	A6 - A7	86°34'38"	SURVEY POINT
A7 - A6	A7 - A8	174°31'11"	SURVEY POINT
A8 - A7	A8 - A1	99°58'17"	SURVEY POINT



APPLICANT
[Signature]

Authorized Person of Empanelled Agency:
V.N. TECHNOLOGIES PVT LTD

MANDAL SURVEYOR
Gudipalli.

TAFSILDAR
Gudipalli.

Surveyor, O/o ADM&G
Palamaneru.

Asst. Director of Mines & Geology
Palamaneru.

Director of Mines & Geology,
Ibrahimpatnam, Andhra Pradesh.

[Signature]

PLAN SHOWING THE SURVEYED AND DEMARCATED FOR BLACK GRANITES FOR M/s RATHNA MINERAL ENTERPRISES
 PROP : SRI M.MANJUNATHA OVER AN EXTENT OF 0.766 Hect SY.NO.89/P & 136/P OF KOTAMAKANAPALLI VILLAGE,
 GUDIPALLI MANDAL,CHITTOOR DISTRICT, AP.

2. Mt. Contour Interval

POINT	EASTING	NORTHING	ELEVATION(m)	DGM (Degrees, Minutes, seconds)	N-LATITUDE	E-LONGITUDE	REMARKS
BM	19838 838	1404818 672	668 758	17°41'38.25468"	78°13'21.92348"		BENCH/REFERENCE POINT
BM	19846 860	1404808 219	678 028	17°41'38.83846"	78°13'22.11328"		BENCH/REFERENCE POINT
BM	198469 967	1404959 044	661 235	17°41'40.21463"	78°13'25.88282"		BENCH/REFERENCE POINT
INTERMEDIATE	198628 282	1389568 914	590 211	17°39'18.10032"	78°11'56.80011"		INTERMEDIATE POINT
MIDPOINT	22924 1261	1300088 124	700 120	17°39'34.19927"	78°29'58.82841"		801/DCP POINT

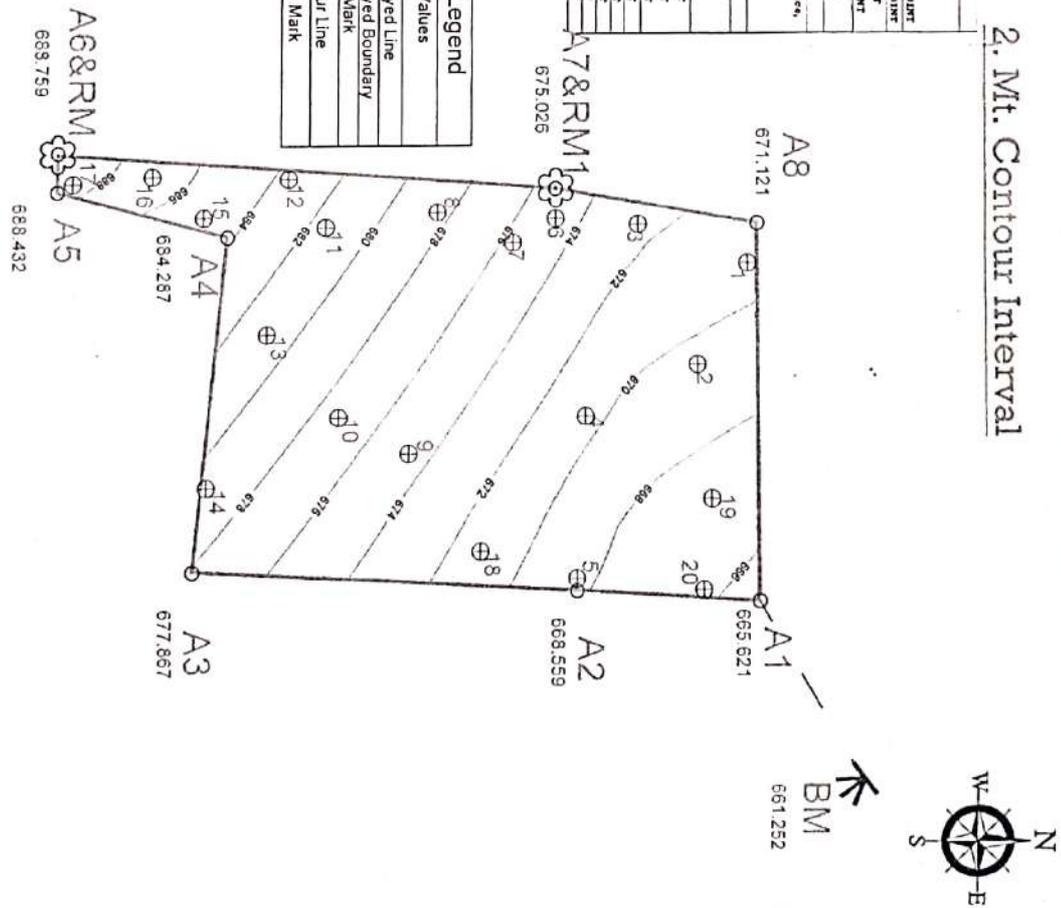
NOTE: THE DGM SURVEY FOR THE AREA IS TAKEN UP BY SYNCHRONISING NEAREST ADDRESSABLE THE DGM SURVEY FOR THE AREA IS TAKEN UP BY SYNCHRONISING NEAREST SURVEY OF INDIA ORIGNO CONTROL POINT AT NEAR DISTRICT FOREST OFFICE OF KARNATAKAPUR (KARNATAKA, INDIA).

POINT	EASTING	NORTHING	ELEVATION(m)	DGM (Degrees, Minutes, seconds)	N-LATITUDE	E-LONGITUDE	REMARKS
A1	19846443	1404964238	668 631	17°41'39.79777"	78°13'24.88132"		BOUNDARY POINT
A2	198468 632	1404912181	668 558	17°41'39.68897"	78°13'24.52168"		BOUNDARY POINT
A3	198428 022	1404811020	672 817	17°41'36.21501"	78°13'24.47827"		BOUNDARY POINT
A4	198376 110	1404871196	664 217	17°41'36.54598"	78°13'22.41937"		BOUNDARY POINT
A5	198348 628	1404814288	668 432	17°41'35.12188"	78°13'22.14867"		BOUNDARY POINT
A6	198328 828	1404815 021	668 759	17°41'35.82006"	78°13'21.92348"		BOUNDARY POINT
A7	198305 540	1404968 219	673 028	17°41'38.25468"	78°13'22.11328"		BOUNDARY POINT
A8	198271 944	1404959 044	671 121	17°41'39.79688"	78°13'22.21158"		BOUNDARY POINT

POINT	ZONE	EASTING	NORTHING	ELEVATION (m)	N-LATITUDE	E-LONGITUDE
1	44P	198379 319	1404994 117	670 775	17°41'39.70768"	78°13'22.55659"
2	44P	198397 712	1404934 803	669 508	17°41'39.41225"	78°13'22.16897"
3	44P	198372 141	1404933 740	672 403	17°41'39.00261"	78°13'22.32586"
4	44P	198407 158	1404913 751	670 579	17°41'38.72995"	78°13'23.48968"
5	44P	198436 519	1404912 210	668 478	17°41'38.60001"	78°13'24.46203"
6	44P	198371 020	1404908 218	674 816	17°41'38.53751"	78°13'22.29426"
7	44P	198375 496	1404900 170	675 652	17°41'38.27737"	78°13'22.44507"
8	44P	198359 880	1404886 031	678 446	17°41'37.81568"	78°13'22.26428"
9	44P	198413 908	1404880 717	674 673	17°41'37.65815"	78°13'23.77428"
10	44P	198407 233	1404867 761	672 252	17°41'37.23465"	78°13'23.50785"
11	44P	198377 481	1404865 344	681 439	17°41'37.14992"	78°13'22.35711"
12	44P	198363 610	1404858 556	683 510	17°41'36.80284"	78°13'22.06633"
13	44P	198392 039	1404854 646	680 889	17°41'36.80284"	78°13'23.00924"
14	44P	198419 890	1404841 439	679 285	17°41'36.44809"	78°13'23.93556"
15	44P	198370 593	1404842 809	685 123	17°41'36.41052"	78°13'22.30314"
16	44P	198362 989	1404833 251	686 899	17°41'36.09709"	78°13'22.05471"
17	44P	198364 236	1404818 521	688 328	17°41'35.61857"	78°13'22.10119"
18	44P	198412 043	1404894 163	671 205	17°41'38.10148"	78°13'24.30407"
19	44P	198422 043	1404937 515	667 684	17°41'38.50782"	78°13'23.97367"
20	44P	198438 574	1404936 034	666 372	17°41'39.46539"	78°13'24.52165"

Legend

- ⊕ Spot Values
- Surveyed Line
- Surveyed Boundary
- ⊙ Rock Mark
- ~ Contour Line
- ⊕ Bench Mark



APPLICANT *[Signature]* **Authorized Person of Empowered Agency.**
VVN TECHNOLOGIES PVT LTD
MANDAL SURVEYOR *[Signature]* **TAH SILDAR**
Gudipalli, Palamaneru.
Surveyor, O/o ADMSG **Asst. Director of Mines & Geology**
Palamaneru.
Director of Mines & Geology,
Krishimacharam, Andhra Pradesh.

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RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Date: 05.01.2023.

To,
The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wings,
New Additional Buildings,
C G O Complex,
Shastri Bhawan, Nungambakkam,
Chennai - 600 006, TN.

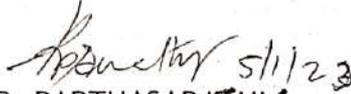
Sir,

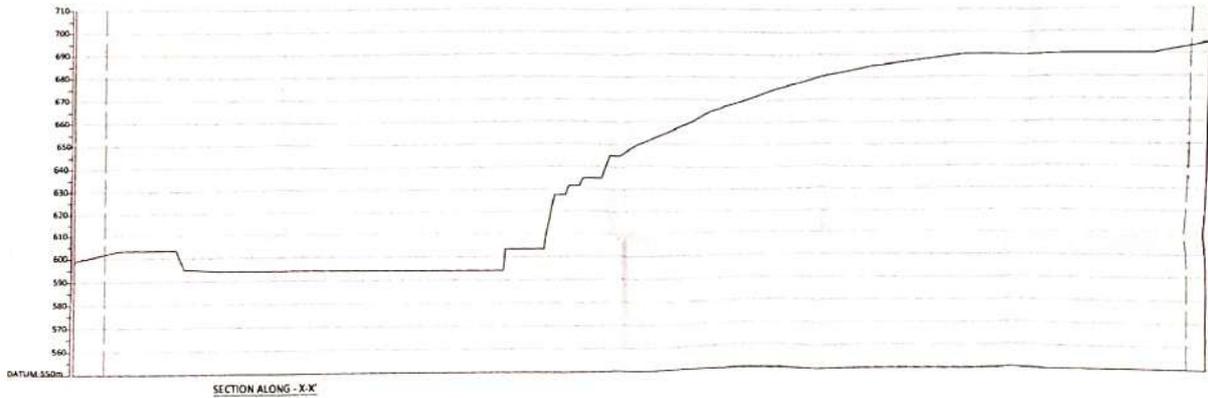
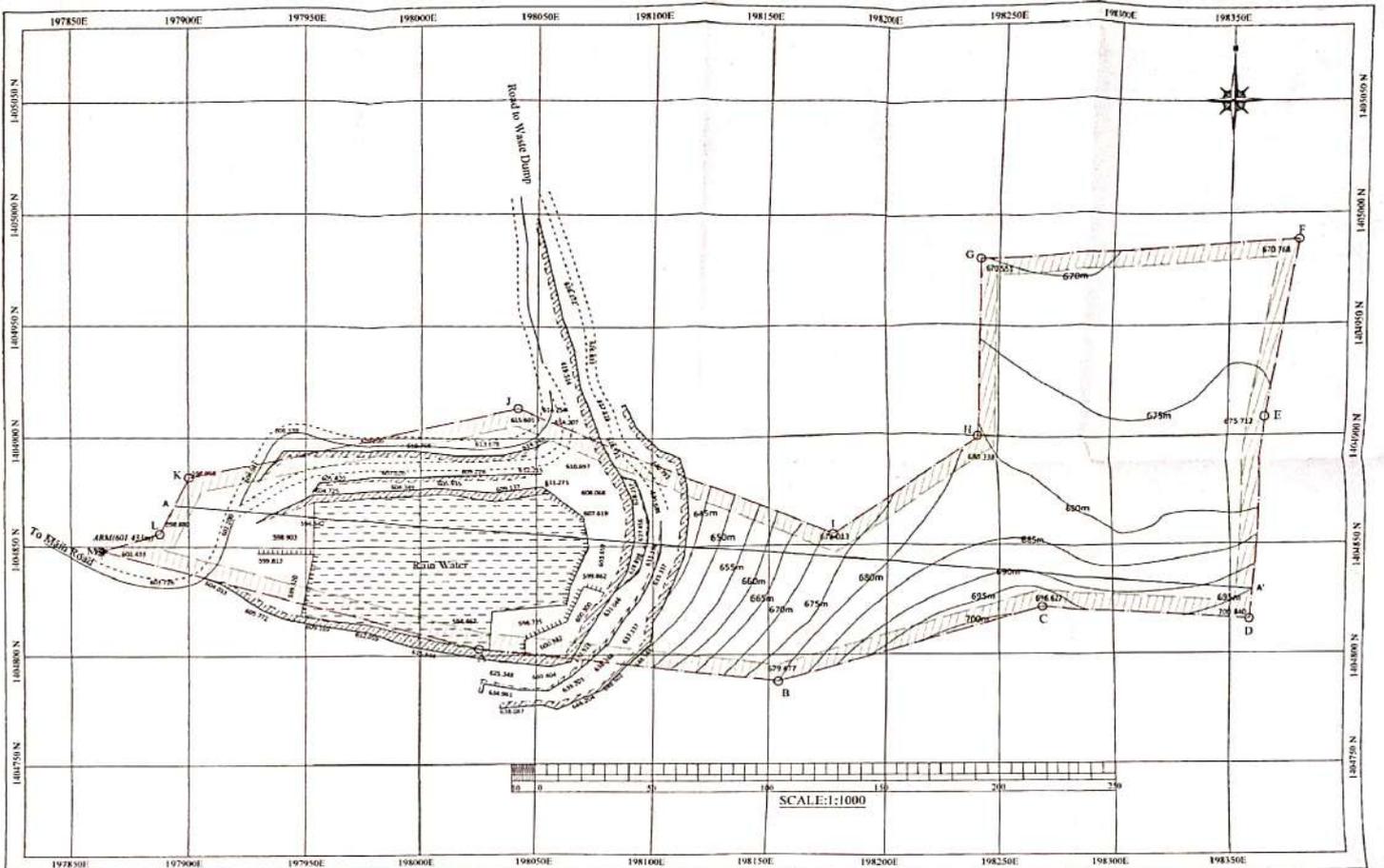
Sub: Submitting Surface Plan and Sections in compliance of Regulation 60 of MMR, 1961 - Regarding.

With reference to the above subject, we are herewith submitting surface plan and sections in compliance of Regulation 60 of MMR 1961. We request you to please receive the surface plan sections and acknowledge the receipt of the same.

Thanking You,

Yours faithfully,
For Rathna Mineral Enterprises


E.R. PARTHASARATHY
(MINE MANAGER)



GPS READINGS

PHIREF	LONGITUDE	LATITUDE
A	12°41'34.99965"	78°13'10.81190"
B	12°41'34.54998"	78°13'15.15796"
C	12°41'35.08687"	78°13'18.94176"
D	12°41'35.52410"	78°13'21.91845"
E	12°41'36.53644"	78°13'21.18345"
F	12°41'41.13880"	78°13'22.54854"
G	12°41'48.82933"	78°13'17.97455"
H	12°41'38.20343"	78°13'17.89065"
I	12°41'36.74377"	78°13'15.90189"
J	12°41'38.58821"	78°13'11.38667"
K	12°41'37.81233"	78°13'06.15517"
L	12°41'36.66755"	78°13'06.30098"
M	12°41'36.40489"	78°13'05.48740"

Wgs Datum WGS-84

- INDEX
- Mine Boundary (Indicated as A, B, C)
 - 7.5m Buffer Zone
 - Road
 - Contour
 - Spot R.L.
 - Section Line
 - Boundary Pillar
 - Benches in Water
 - Benches in Granite
 - Proposed Benches
 - Assumed Bench Mark

DRG No. AP/CHITTOOR/Rathna Minerals/02/2022-23

Purpose Surface Plan & Sections

Name of the Mine Rathna Mineral Enterprises Black Granite Quarry

Location In Survey No. 132, 133, 134 & 135 of Kolamkannapalli Village, Gudupalli Mandal & Chittoor District, Andhra Pradesh State.

Name of the Owner M/s Rathna Mineral Enterprises
Partner: Sri. M. Manjunatha

Scale 1:1000 H.P.

Date of Survey 02.01.2023

Processing No. 36968/15/12010

Lease Period 20 years from 15-03-2011 to 15-03-2031

Area 1800Ha

Validity 16-02-2031

Signature of Mine Surveyor: *[Signature]* Signature of Mine Manager: *[Signature]* Signature of Mine Owner: *[Signature]*

Name G. V. N. Prasad Reddy **Name** E. R. Purnanandhan **Name** M. Manjunatha

Certificate No. 127413R **Certificate No.** 961 **Certificate No.** 961

Date 21/01/23 **Date** 05-01-2023 **Date** 03-01-2023



State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Government of India
Ministry of Environment & Forests
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

11/6



REGD POST WITH ACK.DUE

Order No. SEIAA/AP/CTR-180/2013

4828

DI:25.10.2013

Sub: SEIAA, A.P - 4.810 Ha. Black Granite Mine of M/s. Rathna Mineral Enterprises, Sy.No. 132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Environmental Clearance - Issued - Reg.

- I. This has reference to your application dated 19.09.2013 seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Rathna Mineral Enterprises, Sy.No. 132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District. It was reported that the nearest human habitation viz., Kotamakanapalli exists at a distance of about 0.6 km from the mine lease area. It was reported that the Inter State Boundary of Andhra Pradesh - Tamil Nadu exists at a distance of 1.0 km. The proponent vide letter dated 03.10.2013 submitted an under taking stating that there is no other mine within a distance of 500 mtrs from the mine lease area, which has obtained EC. It was noted that the capital investment of the project is Rs. 40.0 Lakhs and capacity of the Project is as follows:

Mining of Black Granite: 1200 m³/Annum

- II. It is a semi-mechanized opencast mining. The Blocks are cut by using jack hammer drilling, blasting, Wedge-cutting and excavation. The separated blocks are dressed manually. It is reported that the life of the Mine is estimated as 180 years. The total mine lease area is 4.810 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 27.09.2013. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent, and the environmental consultant M/s. Vison Labs, Hyderabad; under taking submitted by the proponent w.r.t. Inter State Boundary, the committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 23.10.2013 examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during



transportation of mineral:-

- Roads shall be graded to mitigate the dust emission.
- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Tankers. Total water requirement is 3.8 KLD. Out of that 2.4 KLD is used for dust suppression; 0.4 KLD is used for development of green belt; 1.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

B. General Conditions:

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 180 years.



ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1st June and 1st December of each calendar year.

- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs. 2.0 lakhs/annum & Recurring cost of Rs. 1.0 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



vi. The proponent shall obtain all other mandatory clearances from respective departments.

vii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

viii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY
SEIAA, A.P.

Sd/-
MEMBER
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Sri M. Manjunatha, Managing Partner,
M/s. Rathna Mineral Enterprises,
(4.810 Ha. Black Granite Mine),
D.No. 46/1 & 4, Gundlasagaram Road,
Gudupalli Mandal,
Kuppam-517425,
Chittoor District, A.P.
Cell: 09341232927
E-mail: rmegranite@gmail.com, rmefactory@gmail.com

//T.C.F.B.O//

[Signature]
Senior Environmental Engineer
(Unit -I)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

B.Madhusudhana Rao, M.E., LL.B.,
Joint Chief Environmental Engineer (FAC)

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BY REGD POST WITH ACK. DUE

CONSENT & HW AUTHORIZATION ORDER

Order No.CTR - 655/APPCB/ZO-KNL/CFO/2014- *SP*

Date: 23.01.2014

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to.

**Black Granite Mine of M/s Rathna Mineral Enterprises,
Sy.No.132, 133, 134 & 135, Kotamakanapalli (V),
Gudupalli (M), Chittoor Dist.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (LPD)	Point of Disposal
1.	Domestic effluents	800	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to D.G. Set of capacity - 250 KVA	---	SPM - 115 mg/Nm ³

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

iii) Hazardous Waste Authorization:

Form - II
[See Rule 31 & 5(5)]

Authorization No. CTR-655 /PCB/ZOK/HWM/2014-

Date: 23.01.2014

The authorization is granted to handle hazardous waste as specified below:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Used Oil - 100 Lts/year.	5.1 of Schedule -I	Re-Processors/ Recyclers of waste oil authorized by APPCB/SPCBs

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Black Granite (over an extent of 4.810 Ha.)	1,200 m ³ /Annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2014

B. [Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
ZONAL OFFICE, KURNOOL

Encl: Schedules A, B & C.

To ✓
Sri M.Manjunatha, Managing Partner,
M/s Rathna Mineral Enterprises
D.No.46/1 & 4, Gundlasagaram Road,
Gundupali (M), Kuppam-517 425.
Chittoor Dist.

1. Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for information
2. Copy to the JCEE (CESS), APPCB, Board Office, Hyderabad for information
3. Copy to the JCEE (HWM), APPCB, Board Office, Hyderabad for information.
4. Copy to the Environmental Engineer, APPCB, Regional Office, Tirupati for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO**.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up **THREE Ambient Air Quality Monitoring Stations** for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.

11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of APPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to APPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by APPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of APPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1	Dust Suppression	400 LPD
2	Domestic	1000 LPD
3	Gardening/ irrigation	2400 LPD
TOTAL		3800 LPD

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout Black granite mining in an area of 4.810 Ha only.
8. It is a semi mechanized open cast quarry. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall use non electrical delay detonators and shock tube initiative system for blasting.
10. The industry shall adopt wet drilling method and use pneumatic/hydraulic drilling machine with inbuilt dust extraction cum collection system to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall deploy of water tanker on for water sprinkling in the main haulage roads.
13. The industry shall lay concrete/construction of pucca/tar roads for connecting mine area and nearest road
14. ~~The industry shall provide ambient air quality stations and submit the analysis reports to the Board regularly.~~
15. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
16. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated.25.10.2013.
17. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
18. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.

- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
19. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
 20. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
 21. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
 22. The mine shall earmark separate area for overburden dump yard & collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
 23. The rock waste shall be dumped in the dump yard within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
 24. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 25. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
 26. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
 27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 28. The industry should earmark an amount of Rs.8,000/- per annum for 10 years towards the Enterprise Social Responsibility (ESR) activities. The industry shall earmark this amount towards Enterprises Social Responsibility (ESR) activities and spend under ESR through ESR / CSR Cell in the office of the District Collector.
 29. The industry shall ear mark the funds as stipulated in EC for environmental protection measures and the funds should kept in separate account and should not be diverted for other purposes. Year wise expenditure should be reported to the Ministry of Environment & Forest, Gol and its Regional office, located at Bangalore.
 30. The industry shall provide septic tank followed by soak pit for disposal of domestic effluents.

31. The industry shall comply with all the directions issued by the Board from time to time.
32. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
33. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
34. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C

(See Rule 3(C) and 5 (5))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall file annual returns in Form-IV as per Rule 9(2) of the Hazardous Waste (Management & Handling) Rules, 1989 as amended to the Board.
2. Industry shall dispose / sell the hazardous wastes to only industries/ agencies authorized by State Pollution Control Boards. They shall verify the authorization of the Board given to the party before disposing their wastes to the external party
3. The industry shall take all practical steps to avoid any spillage of effluents, waste oil hazardous chemicals & hazardous wastes on land.
4. The industry shall store the hazardous waste on a raised platform under a shed till it is lifted to TSDF, Dundigal, R.R.Dist.
5. The industry shall not store the hazardous waste in their premises for more than 90 days from the date of generation, as per the Hazardous Waste (Management & Handling) Rules, 2003 and its amendments thereof.
6. Industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
7. The industry shall maintain the records of the Hazardous Waste in Form -III as per Rule 9 (1) of Hazardous Waste (Management & Handling) Rules, 1989 as amended, to the Board.
8. The Industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B and Schedule-C of this order half yearly basis to Board Office, Hyderabad and concerned Regional Office.

B. 
 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
 ZONAL OFFICE, KURNOOL

To
 Sri M.Manjunatha, Managing Partner,
 M/s Rathna Mineral Enterprises
 D.No.46/1 & 4, Gundlasagaram Road,
 Gundupali (M), Kuppam-517 425.
 Chittoor Dist.

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: kn1.zo.jcee@pcb.ap.gov.in

BY REGD POST WITH ACK. DUE

CONSENT & HW AUTHORIZATION ORDER

Order No.CTR - 655/APP/CB/ZO-KNL/CFO/2014- 1249

Date:24.01.2015

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, operation of the plant under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof and Authorization/Renewal of authorization under Rule 5 of the Hazardous Wastes [(Management, Handling & Transboundary, Movement) Rules, 2008 & Amendments thereof).

CONSENT is hereby granted under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, and Authorization provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendment thereof and the rules and orders made there under to

**M/s Rathna Mineral Enterprises,
(Mine Lease Area – 4.810 Ha),
Sy.No.132, 133, 134 & 135,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	800 LPD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to D.G. Set of capacity – 250 KVA

iii) Hazardous Waste Authorization (Form-II) [see Rule 5 (4)]

Black Granite Mine of M/s Rathna Mineral Enterprises, Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous waste namely:

* HAZARDOUS WASTE WITH RECYCLING OPTION:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oils – 100 Lts/Annum.	5.1 of Schedule -I	Re-Processors/ Recyclers of waste oil authorized by APPCB/SPCBs

This consent order is valid for manufacturing the following products with quantities mentioned below only.

S.No.	Product	Capacity
1.	Mining of Black Granite (Mine Lease Area – 4.810 Ha)	1200 Cum/Year

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the Schedule A, B and C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2017.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Encl: Schedules A, B & C.

To
Sri M.Manjunatha, Managing Partner,
M/s Rathna Mineral Enterprises
(Mine Lease Area – 4.810 Ha),
D.No.46/1 & 4, Gundlasagaram Road,
Gundupali (M), Kuppam-517 425.
Chittoor Dist.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (Under Water and Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, alongwith prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board along with detailed compliance to the conditions stipulated in the CFO & HWA.
2. All other conditions stipulated in the Schedule – A of the earlier combined CFO Order No.CTR-655/APPCB/ZO-KNL/CFO/2014-838,dt.23.01.2014 remains same. The industry shall ensure consistent compliance of each conditions of Schedule – A.

SCHEDULE - B

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1	Dust suppression	400 LPD
2	Gardening/irrigation	2400 LPD
3	Domestic	1000 LPD
TOTAL		3800 LPD

2. The project authority shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m ³
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall comply with emission limits for DG Sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. 489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
5. The project authority shall not increase the mining capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
6. The project authority shall carry out only semi-mechanized open cast mining and shall carryout Black Granite mining in an area of 4.81 Ha only. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually.
7. The project authority shall not carry out any blasting operations.
8. The project authority shall adopt wet drilling method and use pneumatic/hydraulic drilling machine with inbuilt dust extraction cum collection system to control dust emissions.

9. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The project authority shall deploy water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
11. The project authority shall provide ambient air quality stations and submit the analysis reports to the Board regularly.
12. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The project authority shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
14. The project authority shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
15. The project authority shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon, and maintained properly.
16. The topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
17. The overburden (top soil and rock waste) shall be dumped in the dump yard within the quarry lease area. Under no circumstances, the project authority shall dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board, in case overburden soil is dumped outside and also if complaints were received from the surroundings, without any further notice.
18. The project authority shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
19. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
20. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
21. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area.

22. The project authority shall provide septic tank followed by soak pit for disposal of domestic effluents.
23. The project authority shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
26. The conditions stipulated in this order are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.

SCHEDULE - C
(See Rule 3(C) and 5 (5))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The applicant shall give top priority for waste minimization and cleaner production practices.
2. The applicant shall not store the Hazardous Waste for more than 90 days as per the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008.
3. The applicant shall store Used / Waste oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The applicant should not dispose Waste oils to the traders and the same should be disposed to the authorized Reprocessors/ Recyclers.
5. The applicant shall check the certificate/authorization/order of MoEF issued to the re-user/re-cycle units while disposing the waste oil.
6. The applicant should dispose Used Lead Acid Batteries to manufacturers / Dealers on buy-back basis.
7. The applicant shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
8. The applicant shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The applicant shall dispose/sell the hazardous wastes to only industries/agencies authorized by State Pollution Control Boards. They shall verify the authorization of the Board given to the party before disposing their wastes to the external party.
10. The applicant shall submit the condition wise compliance report of the conditions stipulated in Schedule-B and Schedule-C of this order on half-yearly basis to Zonal Office, Kurnool and concerned Regional Office.
11. The applicant shall maintain good housekeeping & Maintain proper records for Hazardous Waste stated in Authorization.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Sri M.Manjunatha, Managing Partner,
M/s Rathna Mineral Enterprises
(Mine Lease Area - 4.810 Ha),
D.No.46/1 & 4, Gundlasagaram Road,
Gundupali (M), Kuppam-517 425.
Chittoor Dist.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518- 236912,

e-mail: jceezoknl@gmail.com

Order No. CTR-655/APPCB/ZO-KNL/CFO/2017- , Date:12.09.2017

AUTO RENEWAL OF CONSENT AND AUTHORIZATION ORDER FOR OPERATION

In response to your application dt.06.09.2017 for Auto Renewal of Consent Order and Authorization order, the Board hereby extends validity period of Consent and Authorisation order issued vide order No.CTR – 655/APPCB/ZO-KNL/CFO/2014-1249, dt.24.01.2015 with validity upto 31.12.2017 for further period of 5 (FIVE) years i.e, upto 31.12.2022 under sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous Waste and other wastes (Management and Transboundary Movement) Rules, 2016.

1. All other conditions mentioned in Schedule A,B &C of the Combined CFO &HWA order issued by the Board vide order dated 24.01.2015 remain same.
2. The project authority shall comply with the standards issued by Ministry of Environment and Forest & Climate Change / CPCB from time to time.
3. The project authority shall submit the compliance report on all the stipulated conditions of Consent for Operation (CFO) and HWA order to RO, Tirupati for every six months i.e. on 1st January and 1st July of the year.

For A.P. Pollution Control Board

To
Sri M.Manjunatha, Managing Partner,
M/s.Rathna Mineral Enterprises,
(Mine Lease Area – 4.810 Ha),
D.No.46/1 & 4, Gundlasagaram Road,
Gundupalli (M), Kuppam – 517 425,
Chittoor Dist.

Digitally Signed By Tirumala Rajendra Reddy
(AP Pollution Control Board)
Date : 13-Sep-2017 19:17:44 IST



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Speed Post


भारत सरकार / Government of India
 श्रम एवं रोजगार मंत्रालय
 Ministry of Labour & Employment
 ब्याल सुरक्षा महानिदेशालय
 Directorate General of Mines Safety
 चेन्नई क्षेत्र / Chennai Region

☎: 044-26206771
 26206772

No.SZ/CNR/TN/Granite/106(2)(b)/Perm-22/2016/774

Chennai - 600 040, dtd the 28/03/16

From:

Director of Mines Safety,
 Cherinai Region,
 No.46, 'AA' Block, 2nd Street,
 Annanagar, Chennai - 600 040.

To:

Sri M.Manjunatha,
 Owner: Rathna Black Granite Mine of
 (SF No.132,133,134 & 135)
 M/s Rathna Mineral Enterprises,
 # 34/9, Surya Apartment, 2nd Floor,
 1st Main Road, Sreekantan Layout,
 High Grounds, Bangalore-560 001.

Subject:- Conditions governing the use of Heavy Earth Moving Machinery (HEMM) without deep hole drilling and blasting under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, at Rathna Black Granite Mine of M/s Rathna Mineral Enterprises at SF No.132,133,134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State.

Sir,

Please refer to your manager's application submitted vide letter No. Nil, dt:22.01.2016 on the above subject along with surface plan No.4 dt: 29.01.2016 enclosed therewith.

The matter has since been examined in the light of what has been stated in your application. In-exercise of the powers conferred on the Chief Inspector of Mines under the provisions of Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I hereby specify the following Conditions governing the use of Heavy Earth Moving Machinery (HEMM) without deep hole drilling and blasting under Regulation 106(2)(b) of the Metalliferous Mines Regulations to form benches in overburden & orebody at Ajjanahalli Black Granite Mine of M/s Tamilnadu Minerals Limited at Rathna Black Granite Mine of M/s Rathna Mineral Enterprises at SF No.132,133,134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State subject to the following conditions being strictly complied with:

1.0 General:

- 1.1 Except where otherwise provided for in this conditional permission, all provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

2.0 Opencast Working:**2.1 Height and Width of Benches:**

2.1.1 The height of benches in overburden, ore body or other rock formation shall not be more than 7.0m or maximum digging height of the machine used for digging, excavation or removal, whichever is less.

2.1.2 Width of any bench shall not be less than -
 (a) width of the widest machine plying on the bench plus 2 m, or
 (b) if dumpers ply on the bench, 3 times the width of the dumper, or
 (c) the height of the bench, whichever is more.

2.1.3 When persons are employed at the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.4 Formation of benches shall be done from top downwards.

2.2 Roads for Trucks and Dumpers etc:

2.2.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all roads from the opencast workings shall be arranged to provide one-way traffic. Where one-way traffic it is not practicable, no road shall be of width less than three times plus 5m width of the largest vehicle plying on road.

2.2.3 All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

2.2.4 Where it is not possible to ensure a visibility for a distance as mentioned in clause (2.2.3), there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

2.2.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions:

- (a) Width at top-not less than 1 m.
- (a) Width at bottom-not less than 2.5 m.
- (b) The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud or OB shall not be treated as strong parapet wall.

2.2.6 No road shall have gradient more than 1 in 16. However, the ramps with 1 in 10 gradient shall not be for more than 100m at one stretch.

3.0 Supervision :

3.1 A person, possessing at least Foreman's certificate of competency under the provisions Metalliferous Mine Regulations 1961 & granted authorization under the provisions of Regulation 34(6) of the Metalliferous Mines Regulations, 1961, shall be appointed as the manager of the mine to look after HEMM operation. This permission shall stand revoke as soon as the qualified manager ceases to work in the mine. Use of HEMM shall be suspended in the absence of the Manager with aforesaid qualification.

- 3.2 Adequate number of supervisors including duly qualified Mine Fore Man/mate shall be appointed in each working shift to assist the manager. Manager and Mate shall be responsible to see that all the regulations and the orders made there under are strictly complied with.
- 3.3 The aggregate horse power of the machinery used in such opencast workings shall not exceed 500, including not more than two excavators with total horse power not exceeding 200 are deployed at the mine.
- 3.4 No deep hole blasting shall be carried out in such workings.
- 3.5 Average employment shall not exceed 75 in all in the mine and consumption of explosives per day shall not exceed 100 Kgs.
- 3.6 The Manager shall not manage more than one mine.
- 3.7 No ore dressing/handling/processing plant is attached with the mine.

II- MACHINERY

4.0 DESIGN & MAINTENANCE OF MACHINERY & VEHICLES

- 4.1 Every Heavy Earth Moving Machinery shall be maintained in good and safe working condition.
- 4.2 Every Heavy Earth Moving Machinery shall be provided with efficient warning devices, adequate front and rear lights and efficient brakes. Every Dumpers/Truck shall be provided with Audio-Visual warning device, which shall be actuated automatically to produce both audible and visual warning system during reversal of vehicle and any other advanced mechanism like rear view mirror shall be provided
- 4.3 Every shovel shall be so designed as to afford the operator clear and uninterrupted vision all around.
- 4.4 Operators cabin of every machine or vehicle shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc., and at the same time provide adequate safety to the operator in the event of overturning of heavy earth moving machinery. A seat belt for the safety of the operator shall also be provided.
- 4.5 The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and vehicles and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.
- 4.6 Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work after maintenance, it shall be thoroughly inspected by the engineer, mechanical foreman or other competent person authorized by the Manager in writing, who shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.
- 4.7 A report of every inspection made under clause (4.6) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the inspection and countersigned by the Engineer.
- 4.8 Every machine in use shall be thoroughly inspected once at least in every 24 hours by a competent person duly authorized by the Manager of the mine.

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- 4.9 If the Engineer, Mechanical Foreman or other competent person making inspection, notices any defect in any machinery or vehicle, the said machinery or vehicle shall not be used until the defect has been remedied.
- 4.10 Any defect in a machinery or vehicle reported by its operator shall be promptly attended to.
- 4.11 Any machine or vehicle found to be in an unsafe operating condition shall be tagged at the operator's position "OUT OF SERVICE, DO NOT USE" and its use shall be prohibited until the unsafe condition has been corrected.
- 4.12 All repair to machinery or vehicle shall be done at a location, which will provide a safe place for the persons engaged on repairs.
- 4.13 Except for testing, trial, or adjustment, which must necessarily be done while the machine or vehicle is in motion, every machine or vehicle shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.
- 4.14 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.
- 4.15 Power shall be disconnected when repairs are made to any electrical machinery.
- 4.16 While inflating tyres of transport vehicles, suitable protective cages shall be used. Tyres shall never be inflated by standing/sitting either in the front or on the top of the same.
- 4.17 Only such fitters or mechanics, who possesses driving license under Motor Vehicles Act shall be authorized by the manager to test-run the HEMM.
- 4.18 The Brakes of all trucks-dumpers and other transport vehicles shall be tested atleast once in every fortnight by a competent person duly authorized by the Manager of the mine in manner detailed below:
- Service Brake Test:** The Service brake shall be tested with the vehicle is fully loaded condition on a specified gradient and speed. It shall stop within a specified distance by the manufacturer of the vehicle when the service brake is applied.
- Parking Brake Test:** The parking brake shall be capable of holding the truck/dumper/transport vehicle when is fully loaded and placed on maximum gradient of roadway which is permitted, for a period of atleast ten minutes
- 4.19 A record of all such test shall be maintained in a bound pagged book kept for the purpose and shall be signed by the person carrying out the test and countersigned by the Engineer and Manager of the mine.
- 4.20 Every dumper/tipper/truck shall be provided with automatically operating audio-visual reversing alarm, which shall always be kept in working order.
- 4.21 No person shall be permitted to work on the chassis of truck or dumper with the body in a raised position until the truck or dumper body has been securely blocked in position. The mechanical holst mechanism alone shall not be depended upon to hold the body of the truck or dumper in raised position.

5.0 DAILY EXAMINATION OF MACHINERY AND VEHICLE:

5.1 At the commencement of every shift, the Engineer or Mechanic or Foreman or other authorized Competent persons shall personally inspect and test every machine and vehicle paying special attention to the following details:

- 5.1.1 That the brakes and the horn or other warning devices are in working order;
if the vehicle or machine is required to work after day light hours that the lights are in working order.
- 5.1.2 He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.
- 5.1.3 He shall also maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

6.0 OPERATION OF MACHINERY:

- 6.1.1 No person other than the operator or his helper if any or any person so authorized in writing by the manager shall ride on a Shovel or Excavator.
- 6.1.2 No shovel or excavator shall be operated in a position where any part of the machine, suspended loads or lines are brought closer than three metres to exposed high voltage lines, unless the current has been cut off and the line de-energized. A notice of this requirement shall be posted at the operator's control panel.
- 6.1.3 Electrical cables, if any shall be laid in such a manner that they are not endangered either by falling rocks or by mobile equipment.
- 6.2 If more than one stripping machine is in use in any area, either on the same bench or on different benches the machines shall be so spaced that there is no danger of accident from flying or falling objects etc. from one machine to the other.

7.0 DUTIES OF MACHINERY OPERATORS:

- 7.1 a) Every Heavy Earth Moving Machinery shall be under the charge of a competent person (herein called the "operator") authorized in writing by the Manager.
- b) Operator/driver of each HEMM shall be selected from amongst persons possessing requisite qualifications. The selection process shall comprise a test to check driving/operating skill, aptitude, health and oral examination of the candidate by a competent selection committee. The selected person shall be trained and their competency shall be evaluated by a board constituted by the mining company.
- c) All operators of HEMM shall undergo regular checks to test their driving/operating skill, knowledge and health once in every five years.
- d) To prevent unauthorized driving, a system shall be evolved whereby the ignition key and /or cabin key always remain with the driver/operator or with specifically designated competent person.
- 7.2 At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details:
 - 7.3.1 That the brakes and every warning device are in working order.
 - 7.3.2 If it is required to work after the day light hours, all the lights on the vehicle are in working order.

- 7.3.3 Operator shall not take out the machine for work nor shall he work the machine unless he is satisfied that it is mechanically sound in efficient working order.
- 7.3.4 The operator shall not operate the machine when persons are in such proximity as to be endangered.
- 7.3.5 Operator shall not swing the bucket of a shovel over passing haulage units and other. While truck are being loaded he shall swing over the body of the truck/dumper and not over the cab, unless the cab is protected by a substantially strong cover.
- 7.3.5 The operator shall not allow any unauthorized person to ride on the machine.

8.0 OPERATION OF THE TRUCKS-DUMPERS & OTHER TRANSPORT VEHICLES:

- 8.1 The Manager of the mine shall frame a Standard Operating Guidelines/Code of Practice for operation of trucks-dumpers and other vehicles on the following aspects and ensure its compliance.
- 8.2 No person shall be permitted to ride on the running board of a truck or dumper.
- 8.3 As far as possible, loaded dumpers or trucks shall not be reversed on gradients.
- 8.4 While reversing a vehicle at dump yard/stopping point suitable mechanism like stop blocks/earthen bund etc. shall be provided to prevent a vehicle from approaching towards edge of dump.
- 8.5 Standard traffic rules shall be framed and followed during movement of all trucks and dumpers. They shall be prominently displayed at the relevant places in the opencast workings and truck/dumper roads.
- 8.6 When not in use every truck or dumper or other transport vehicle shall be moved to and parked at proper parking places.
- 8.7 No unauthorized person shall be permitted to enter or remain in any dumping yard or turning points.
- 8.8 While vehicle is being loaded/unloaded on a gradient, the same shall be secured on a stationary position by parking brake and any other suitable mechanism.

9.0 DUTIES OF TRUCK/DUMPER OPERATORS:

- 9.1 At the commencement of every shift, the operator shall also personally inspect and test the machine, paying special attention to the following details:
- (i) That brakes and every warning device are in working order; and
 - (ii) If the machine is required to work after day-light hours, that lights are in working order.
 - (iii) He shall not take out the machine for work nor shall he operate the machine unless he is satisfied that it is mechanically sound and in efficient working order.
- 9.2.1 He shall not drive too fast, shall avoid distraction, and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly far enough ahead to be sure that he can pass it safely. He shall also sound the audible warning signal before overtaking.
- 9.2.2 When approaching stripping equipment, the driver of the dumper/truck shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.
- 9.2.3 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line, and shall proceed across the road or line only if it is safe to do so.

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- 9.2.4 The operator shall sound the audible warning signal before while approaching 'blind' corners or any other points from where persons may walk in front unexpectedly.
- 9.2.4 The operator shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.
- 9.2.5 The operator shall be sure of clearance before driving through tunnels, archways, plants, structures etc.
- 9.2.6 The operator shall see that the vehicle is not overloaded and that the material is not loaded in a dumper or truck so as to project horizontally beyond the sides of its body and that any material projecting beyond the front or rear is indicated by a red flag during day and a red light after day light hours.
- 9.2.7 The operator shall not allow any unauthorized persons to ride on the vehicle. He shall also not allow more than authorized number of persons to ride on the vehicle.
- 9.2.8 As far as possible loaded trucks or dumper shall not be reversed on gradient
- 9.3 "The Code of Traffic Rules" framed by the Mines Manager for movement of all trucks, tippers and dumpers prominently displayed at the relevant places in the opencast workings of the mine shall be complied with.

10.0 SPOIL BANKS

- 10.1 The spoil bank shall be designed and maintained scientifically.
- 10.2 The toe of the spoil bank shall not approach Railway or other public works, public road or building or other permanent structures not belonging to the owner of the mine closer than a distance equal to the vertical height of the spoil bank.
- 10.3 A suitable fence shall be provided between any railway or public works or road or building or structure and the toe of an active spoil-bank so as to prevent unauthorized persons from approaching the spoil bank.
- 10.4 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face.

11.1 ADDITIONAL DUTIES OF COMPETENT PERSON PLACED IN CHARGE OF MACHINES AND VEHICLES IN OPENCAST WORKINGS:

- 11.2 During each shift the machines and vehicles at work shall be placed under the charge of qualified and experienced competent person to effect inspection, examination, safe operations and maintenance of the machines and vehicles. During his shift the competent person shall;
- (a) inspect, examine machines, equipments and vehicles satisfy himself that they are in sound and safe working order;
 - (b) not allow any machine and vehicles to be used, if it is found defective;
 - (c) ensure that every machines and vehicles used is in a safe and efficient order;
 - (d) ensure that each operation, activity is carried on in safe and efficient manner.

12.0 Precautions while Drilling:

- 12.1 The position of every shot - hole to be drilled shall be distinctly marked by the Mine Foremen so as to be readily seen by the drillers.
- 12.2 No person shall be permitted to remain within a radius of 20m or within 60m on the same bench where charging of holes with explosives is being carried out.

13.0 Transport of Explosives:

- 13.1 Where explosives are transported in bulk, the following precautions shall be taken:
- 13.1.1 Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in original wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. Explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.
- 13.1.2 No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector.
- 13.1.3 Every vehicle used for transportation of explosive shall be marked or placarded on both sides and ends with the word 'Explosives' in white letters not less than 15 cm high on a red background.
- 13.1.4 Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and the other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.
- 13.1.5 The vehicle used for transport of explosives shall not be overloaded and in no case shall the explosive cases be piled higher than the sides of its body.
- 13.1.6 Explosives and detonators shall not be transported in the same vehicle, at the same time.
- 13.1.7 No persons other than the driver and his helper shall ride on a mechanically propelled vehicle used for transport of explosives.
- 13.1.8 A vehicle loaded with explosive shall not be left unattended.
- 13.1.9 Engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.
- 13.1.10 A vehicle transporting explosives shall not be driven at a speed exceeding 25 kilometers per hour.
- 13.1.11 A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.
- 13.1.12 A vehicle transporting explosives shall not be re-fuelled except in emergencies and only when its engine is stopped and other precautions taken to prevent accidents.
- 13.1.13 No trailer shall be attached to a vehicle transporting explosives.
- 13.1.14 Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:
- (a) fire extinguishers are filled and in place;
 - (b) the electric wiring is well-insulated and firmly secured;
 - (c) the chassis, engine and body are clean and free from surplus oil and grease;
 - (d) the fuel tank and feed lines are not leaking; and
 - (e) lights, brakes and steering mechanism are in good working order.

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- 13.1.15 Report of every inspection made under clause (13.1.4) shall be signed and dated by competent person making the inspection.
- 13.1.16 All operations connected with transport of explosives shall be conducted under the personal supervision of a Mine Foreman in charge of blasting operations at the mine.
- 13.1.17 The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.
- 14.0 **Precaution during Firing:**
- 14.1 Shots shall not be fired except during hours of day-light. All holes charged on any one day shall be fired on the same day.
- 14.2 As far as practicable, shot firing shall be carried out either between shifts or during the rest interval, or at the end of work for the day.
- 14.3 During the approach and progress of an electric storm, the following precautions shall be taken:
- (a) no explosive, particularly detonators, shall be handled;
 - (b) if charging operations have been commenced, the work shall be discontinued until the storm has passed;
 - (c) if the blast is to be fired electrically, all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate/conductive material;
 - (d) all wires shall be removed from contact with the steel rails or a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.
- 14.4 The danger zone shall be distinctly demarcated (by means of red flags properly arranged and supported) before charging of holes is to commence.
- 14.5 Before firing, a siren installed for the purpose shall be blown three times for one minute each at intervals of one minute; and no shots shall be fired unless the blasting foreman with assistance of sufficient number of persons appointed in writing by the manager for the purpose has ensured that all persons have left the danger zone or have taken adequate shelter.
- 14.6 No shot shall be fired when there is traffic on any road or railway track within the danger zone.
- 15.0 **MISCELLANEOUS:**
- 15.1 Tractor-trailer combination shall normally not be allowed on haul roads. (Where inevitable, only four wheeler trailers with separate brakes of their own shall be used.
- 15.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.
- 15.3 Persons engaged in surface operation and in particular, the contractor's workers shall be provided closer and competent supervision.

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- 15.4 All persons engaged at any work within the mine premises through the contractors shall be provided with relevant training and other job related briefings and it shall be ensured that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules".
- 15.5 Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.
- 15.6 Manager shall frame Safe Operating Procedure (SOP) for each operation/equipment and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the SOPs so framed.
- 15.6.1 In case of "Dimensional Mining", Manager shall also frame safe operating procedure for use of Derrick Crane, Mobile Crane, Wire-Saw, use of expansion chemical/mortar along with use of excavators for handling of granite blocks and the copies of the same shall be handed over to all concerned including all statutory persons for enforcement.
- 15.7 All the precautions and directives given in DGMS circulars issued from time to time shall be compiled with.
- 15.8 The Owner, Agent and Manager shall ensure that the aforesaid conditions are made known to all concerned. They shall also ensure that every such person has fully understood the same and complies with them.
- 15.9 Please note that this permission is subject to the following additional conditions:
- 15.9.1 In the event of any change in the circumstances connected with the use of HEMM which is likely to endanger the life of workmen employed in the mine, operation for which these conditions have been imposed shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh authority to that effect in writing from this Directorate.
- 15.9.2 These governing conditions may be amended or withdrawn at any time should it be considered necessary in the interest of safety.
- 15.9.3 These governing conditions being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

Yours faithfully;

(Signature)
 28/3/2014
 (A.K. Megharaj)
 Director of Mines Safety
 Chennai Region, SZ

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Govt. of India
Ministry of Labour and Employment
Shram Suvidha Portal

Establishment Profile

Date:23/11/2020

A Establishment Setup Details					
1	LIN	1-3584-4541-2			
2	Name	Kotamaganapalli Granite Mine Of M/s Ratna Mineral Enterprises			
3	Address	Kotamaganapalli Village, Gudipalli Mandal, Chittoor, Andhra Pradesh - 517425			
4	Set up Date				
5	Whether Factory	No			
6	Involved in Hazardous Activity	No			
7	Dangerous	No			
8	Seasonal	No			
9	Number of employees at the time of Registration	0			
10	Economic activity as per National Industrial Classification	Section	Mining And Quarrying		
		Group/Class/Subclass			
11	Ownership Type /Sector				
12	Brief Description				
13	Category				
14	Data Source	DGMS			
B Contact Information					
	<i>S.No</i>	<i>Contact Type</i>	<i>Contact Value</i>		
C Represented by					
<i>S.No</i>	<i>Name</i>	<i>Address</i>	<i>Role</i>	<i>Email/Phone</i>	
1	S	Kuppam	Establishment Representative	rmefactory@gmail.com	
D Identity Mapper					
	<i>S.No</i>	<i>Identifier Name</i>	<i>Issuing Offices</i>	<i>Identity/Registration Number</i>	
E Related Offices					
	<i>S.No</i>	<i>Establishment</i>	<i>Address</i>	<i>LIN</i>	<i>Relation</i>
F Related Principal Employer / Contractor					
	<i>S.No</i>	<i>Establishment</i>	<i>Address</i>	<i>LIN</i>	<i>Relation</i>
G Applicable Act					
<i>S.No</i>	<i>Act Name</i>				
1	Payment Of Wages Act				
2	The Mines Act				
H Inspections(Latest 5)					
<i>S.No.</i>	<i>Inspection No.</i>	<i>Inspection Date</i>	<i>Inspected By</i>	<i>Enforcement agency</i>	
1	158676	01-02-2016	Cheruku	DGMS	
I Returns(Latest 5)					
	<i>S.No</i>	<i>Acknowledgment No</i>	<i>Submitted Date</i>	<i>Return Year</i>	
J Jurisdiction					
<i>S.No</i>	<i>Enforcement</i>	<i>Jurisdiction</i>	<i>Office Address</i>	<i>Office Contact</i>	

	<i>Agency</i>			
1	Chief Labour Commissioner (Central)	Hyderabad	O/o Deputy Chief Labour Commissioner(c), A.I.I., Campus, Opp. Shivam, Vidyanagar, Telangana Hyderabad Hyderabad, Telangana - 500007	040-27425673, 040-27427290, 9441253319, ramanupt@yahoo.com, dyclchyd-ap@nic.in
2	Directorate General of Mines Safety	Chennai	No.46 (old)/5(new),2nd Street , Block 'aa', Anna Nagar Chennai Chennai, Tamil Nadu - 600040	04426206771
3	Directorate General of Mines Safety	SZ_MECH1	Bengaluru, Bengaluru Bengaluru Bengluru, Karnataka - 560034	
4	Directorate General of Mines Safety	SZ_ELECT 1	Benguluru, Benguluru Bengaluru Bengluru, Karnataka - 560034	



सत्यमेव जयते

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
स्वास्थ्य सुरक्षा महाविद्यालय
Directorate-General of Mines Safety



NO: 302644|SZ|Chennai Region|Perm|2022|238419

Chennai Date: 02/05/2022

From:

The Director of Mines Safety, ✓

Chennai Region, ✓

3rd Floor, Left Wing, New Additional Building, ✓

CGO Complex, Shastri Bhawan, ✓

Nungambakkam, Chennai - 600 006, ✓

To:

Sri M. Manjunatha,

Owner: Kotamakanapalli Granite Quarry of ✓

M/s Rathna Mineral Enterprises, ✓

No. 46/1, Gundlasagaram Road, Kuppam, ✓

Chittoor District-517 425 (AP). ✓

Subject: Authorization under Regulation 34(6) of Metalliferous Mines Regulations, 1961 in favour of Sri E.R. Parthasarathy, holder of Second Class Manager's Certificate to work as Manager of Kotamakanapalli Granite Quarry of M/s Rathna Mineral Enterprises at Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District (AP). ✓

Sir,

Please refer to the application submitted online on 22.04.2022 vide Reference No. 238419 & letter No. Nil dt: 22.04.2022, on the above subject. ✓

In view of what has been stated in the application, and in exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under the provisions of Regulation 34(6) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, do hereby authorize Sri E.R. Parthasarathy, holder of Second Class Manager's Certificate No. 901 dt: 22.06.1990 to act as Manager of Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, at Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, for a period of one ✓

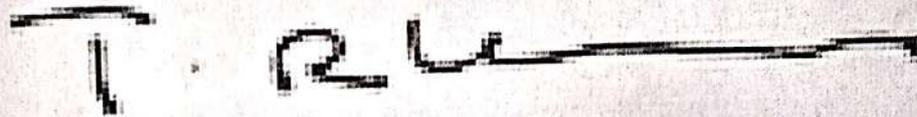
year from the date of issue of this letter or validity of Statutory Certificate, whichever is earlier, subject to strict compliance of conditions mentioned below:

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
3. Every competent person in the mine shall be authorised for which he has been employed and he shall be issued with a certified copy of the statutory provisions related to his work as required under Reg.39(2) of the Metalliferous Mines Regulations, 1961.
4. Adequate number of Supervisors (Mining Mate certificate or above) shall be appointed in each working shift to assist the manager.
5. No deep hole drilling and blasting shall be conducted unless a written permission has been obtained under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961.
6. No Heavy Earth Moving Machinery (HEMM) shall be deployed without obtaining written permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 so however that not more than two excavators shall be deployed.
7. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firing shots, shall be appointed to perform the duties of a blaster. No outside person shall perform the duties of the blaster and it shall be done only by statutory personnel appointed at the mine. Thus, no agreement for blasting can be made with the explosive supplier or with any other person/firm.
8. Total amount of explosive used per day shall not exceed 75 kg and not more than 50 shots shall be made in a day with electric detonators. [If deep hole blasting permission is granted, the explosives quantity may be increased to not more than 500 kg and the number of shots as fixed by the manager as per Reg. 160(5)].
9. No belowground workings shall be made.
10. The average daily employment of persons at the mine shall not exceed 50 in all.
11. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
12. Airborne dust sampling as provided in Regulation 124(3)(a) and determination of respirable dust content of the samples and quartz content (free silica) as provided in Regulation 124(3)(d) shall be done at the mine.
13. No mining operations shall be conducted beyond day light hours.
14. Above authorization shall stand cancelled as soon as the person, to whom this authorisation is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of the such notice shall be submitted to the Director of Mines Safety, Chennai Region.
15. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit ONLINE Annual Return in respect of the preceding calendar year through Shram Suvidha portal <https://shramsuvudha.gov.in>
16. All applications seeking permissions / exemptions / relaxations as required under the Mines Act, 1952 and its subordinate legislation shall be submitted ONLINE through website-dgms.gov.in.
17. The provisions of Regulation 164(1A)(c) and 164(1B)(a) shall be strictly complied with in case any public road or railway or permanent building/structure not belonging to the owner is/are situated within the danger zone.
18. Where by reason of absence or for any other reason, the manager is unable to exercise daily personal, supervision, a person holding at least valid Foreman's Certificate as substitute shall be authorized to act as Manager of the mine in compliance with Regulation 34(7) (a) (1) and if no such qualified person is available, the mine workings should be kept suspended during such absence of the Manager. Attention is drawn to Regulation 34(7) (a) and (b) in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the Director of Mines Safety, Chennai Region.
19. Intimation about the termination of manager as a result of his Transfer/Termination of Service/ Resignation shall also be submitted in Form I of the First Schedule immediately
20. No Ore dressing /handling/processing plant is attached with the mine.

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21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
22. If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have revoked with immediate effect.
23. In the event of any change in the circumstances connected with this authorisation, intimation thereof shall be sent to this Directorate.
24. This authorisation is being granted without prejudice to any other statutory provisions, which may be or may become applicable at anytime.
25. This authorisation may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
26. A hard copy of this permission shall always be kept available in the office of the mine for reference.

Yours sincerely,



T R KANNAN (DIRECTOR - CHENNAI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI**

1st Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

A.NARENDRA BABU,
Environmental Engineer

Tele : 0877-2253981
Email : rotpt-eel@appcb.gov.in

Notice. No. C-1070/APP/RO-TPT/2022-1569

Dt:27.08.2022

SHOWCAUSE NOTICE

Sub: APPCB - RO - TPT - **M/s. Rathna Mineral Enterprises**, Black Granite mine - 4.810 Ha, Sy.No. 132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Certain violations of CFO order - Showcause Notice - Issued -Reg.

- Ref:**
1. CFO Auto Renewal Order No. CTR-655/APP/RO-TPT/2017-629, Dt. 12.09.2017 valid upto 31.12.2022.
 2. Hon'ble NGT, New Delhi order dt. 27.04.2022 in O.A. No. 271 of 2022 (PB).
 3. Lr.No. OA 271/APP/RO-TPT/2022-190, Dt. 11.05.2022.
 4. Joint committee inspection held on 22.06.2022.
 5. Hon'ble NGT, New Delhi order dt. 20.07.2022 in O.A. No. 271 of 2022 (PB).

WHEREAS you are operating a Black Granite mining unit in the name & style of **M/s. Rathna Mineral Enterprises**, at Sy.No. 132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District for Mining of Black Granite - 1,200 Cum/annum in an area of 4.810 Ha.

WHEREAS you have obtained CFO from A.P. Pollution Control Board with certain terms and conditions through reference 1st cited valid upto 31.12.2022.

WHEREAS one Mr. K. Srinivasulu and other residents of Kondasamudram and surrounding villagers, Gudupalli Mandal, Chittoor District have filed Original Application before Hon'ble National Green Tribunal, Principle Bench, New Delhi on Granite quarries operating in Gudupalli (M) on blasting operations, damages occurred to the residential houses of surrounding villages.

WHEREAS Hon'ble National Green Tribunal, Principle Bench, New Delhi have constituted a Joint committee comprising of Regional office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. Through reference 2nd cited.

WHEREAS in obedience to Hon'ble NGT, the Joint committee have completed the inspection on 22.06.2022 and submitted Joint committee inspection report to Hon'ble NGT. The joint committee have found the violations on the following consent order conditions.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.

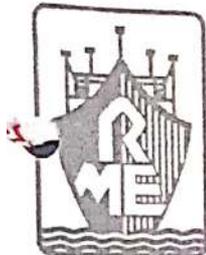
7. *Garland drains and Siltation ponds are not available.*
8. *Measures for ground water recharge are not being taken.*
9. *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*
10. *Retaining wall at the end of OB dump of appropriate size is not available.*
11. *Details/records regarding the Occupational Health Surveillance of workers are not available.*
12. *Details/records regarding constitution of separate Environmental Management Cell are not available.*
13. *Details/records regarding funds earmarked for environmental protection measures are not available.*
14. *Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.*
15. *Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.*

WHEREAS Hon'ble Hon'ble National Green Tribunal, Principle Bench, New Delhi have further directed the State Pollution Control Board and State Environment Impact Assessment Authority (SEIAA) directed to take further remedial action in accordance with the Law by following due process. Through reference 5th cited.

In this regard, you are here by directed to submit a reply on the above violations in the CFO order within 7 days from the receipt of this notice, failing which action will be initiated against your Granite Cutting and Polishing unit under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.


ENVIRONMENTAL ENGINEER

To
M/s. Rathna Mineral Enterprises,
Black Granite mine - 4.810 Ha,
Sy.No. 132, 133, 134 & 135, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

To
The Environmental Engineer,
 AP Pollution Control Board,
 Regional Office, Tirupati

Dt. 09/09/2022.

Sub: APPCB RO TPT – Showcause Notice received from AP Pollution Control Board, Regional office, Tirupati, in connection with the Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village – Reply submitted for kind consideration – Reg.

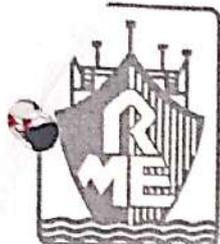
Ref: Show cause Notice. No. C-1070/APPCB/RO-TPT/2022-1569, Dt: 27.08.2022.

We humbly submit that, we are operating Granite mine at lease area of 4.810 Ha with valid Environmental Clearances, Consent For Establishment and Consent For Operation from Pollution Control Board. Copies enclosed Annexure I, II, III.

At this juncture we have received Notice from AP Pollution Control Board on certain consent conditions violations in connection with Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village.

In view of the above, we are herewith submitting the condition wise compliance on the observations made during the visit of Joint inspection committee held on 22.06.2022.

S. No	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	We are maintaining buffer zone 7.5 meters towards all directions as per norms. Photographs enclosed.
2.	Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.	We are taking up CSR activities at surrounding villages every year. List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt on either side of the roads with local species.
4.	No water sprinklers and mobile water	We are engaged tractor mounted



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

	sprinkling tankers are available at the mine lease area.	water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	As per the instructions, we have engaged 3 rd party analysis agency namely M/s. Star Analytical Services The analysis report pertaining to August month are herewith enclosed.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	As per the geography of the mine lease area there is no availability of plain land for dumping of overburden. In this connection we have applied for additional land located adjacent to the mining area for dumping of over burden and in this connection we have obtained NOC from revenue Department.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	Provided retaining wall
11.	Details/records regarding the Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	Sri K. Krishna Murthy, is a graduate with total experience of 20years in mining operations looking after the Environmental Management Cell.



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

13.	Details/records regarding funds earmarked for environmental protection measures are not available.	Details enclosed.
14.	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15.	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed

In view of the above, it is requested to drop any action against our mining project and further we are obey to follow any instruction received from the Board from time to time.

Submitted.

Yours faithfully

For RATHNA MINERAL ENTERPRISES

M. MANJUNATHA
PARTNER

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भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety
चेन्नई क्षेत्र / Chennai RegionLetter Received
10/9/22

No. CNR/Granite/Order 22(3)/2022/ 1214

Chennai, dated the 25/08/2022

From

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To

Sri M. Manjunatha,
Owner: Kotamakanapalli Granite Mine of
M/s Rathna Mineral Enterprises
No.6/6/11, 2nd Floor, 1st Main Road,
Sreekantan Layout, High Grounds,
Bangalore-560 001.

SUBJECT: Order under Section 22(3) of the Mines Act, 1952 for Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, at Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State – Reg.

Sir,

Please refer to the inspection of your above mine by the officers of this Directorate on 23rd August, 2022.

The inspection revealed the following contraventions of the provisions of the Regulation 106 of the Metalliferous Mines Regulations, 1961. The mine was worked without forming proper benches or adequately sloped. Height of the benches was varying 20m to 30m on the eastern side, 30m to 35m on the southern side, and 20m to 25m on the northern side. Sides were not properly dressed and loose boulders were found hanging precariously along the sides.

In view of the dangerous conditions mentioned above, I am of the opinion that there is an urgent and immediate danger to the life and safety of persons employed in Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises. Therefore, by virtue of powers conferred on me under Section 22(3) of the Mines Act, 1952, I, hereby prohibit employment of persons in Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, at Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, till such time the above mentioned dangers are removed and the order is vacated in writing. However, this order does not prohibit employment of only those persons whose presence may be reasonably necessary to remove the dangers.

The work of removal of dangers shall be done in the following manner:

- (a) The work of removal of danger shall be done under the personal supervision of the manager and shall be kept suspended whenever the manager is absent for any reason whatsoever.
- (b) No person shall be engaged at the bottom of the high benches where there is danger due to fall of sides.
- (c) Formation of benches as required by the Regulation 106 of the Metalliferous Mines Regulations, 1961 shall be done from top downwards only.
- (d) All approaches to the bottom of high benches shall be kept fenced securely and effectively so as to prevent any inadvertent entry of persons.

A copy of the order is being sent to the Central Government as required under Section 22(5) of the Mines Act, 1952. ;

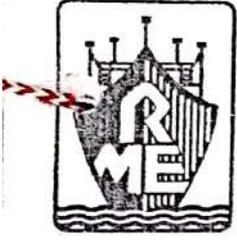
A copy of this order shall be kept displayed on the Notice Board at the mine for a period of at least three weeks from the date of receipt of this order or till the order is vacated in writing, whichever is earlier.

An immediate acknowledgement of this ORDER is requested.

Yours sincerely,


(T.R. Kannan)

Director of Mines Safety,
Chennai Region, Chennai.



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Date: 29.08.2022.

MS/Rathna/2022

To,
THE DIRECTOR OF MINES SAFETY,
CHENNAI REGION,
3rd Floor, Left Wing, New Additional Building,
C.G.O. Complex, Shastri Bhawan,
Nungambakkam, Chennai – 600 006, TN.

Respected Sir,

Sub: Request to grant more time for forming proper benches or adequately sloped height as the benches Regulation 106 as the Metalliferous Mines Regulations, 1961. M/s. Rathna Mineral Enterprises at Sy no. 132, 133, 134 & 135 as Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, AP.

Ref: Your Letter No. CNR/Granite/Order 22(3)/2022/1214 Dated 25.08.2022.

Kind attentions is drawn to the subject and reference cited, wherein the Director of Mines safety directed us rectify certain breaches noticed during their inspection and passed orders for prohibition of employment of persons in the quarry leased area till such time the mentioned breaches are rectified and order is vacated in writing with certain exception for the prohibition under section 22(3) of the Mines Act, 1951.

We will giving instruction to Mine Manager, Mine Mate and other supervisors above said work. Person are engaged at the bottom of high benches where there Adjacent angle of the height fenced sequirely till reduces the height of the benches.

Formations of benches regulation 106 of metalliferous mines Regulation 1961 shall be done from top to down ward only. A copy of this order shall be kept displayed of the notice Board at the mine for a period of above said work completed

In this connection, we humbly request you to kindly grant some more time for rectification of the breaches pointed in the notice duly complying with the rules and regulations for the safety of the workers working the quarry leased area.

Thanking You

Yours Faithfully

For RATHNA MINERAL ENTERPRISES

Partners



RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

NOTICE BORD DISPLAYD



RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

FENCING AT OUR QUARRY



RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI

Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

**DUE TO HEAVY RAIN WORKING PIT FILLED
WITH WATER**



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भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र/Chennai Region



No.CNR/DDMS/Granite/VL/2022/____

Chennai, dated the ____

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

Sri M. Manjunatha,
Owner: Kotamakanapalli Granite Mine of
M/s Rathna Mineral Enterprises
No.6/6/11, 2nd Floor, 1st Main Road,
Sreekantan Layout, High Grounds,
Bangalore-560 001.

Subject:- Inspection of Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, by Sri T.R. Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 23.08.2022.

Sir,

Please refer to the above inspection of your mine made on 23.08.2022. During inspection, following violations of statute were observed:

Regulation 60 of MMR, 1961: Plan & sections were not maintained at the mine.

Regulation 115 of MMR, 1961: Top of Opencast workings was not securely fenced.

Rule 29B of the Mines Rules, 1955: Initial and periodical medical examinations of the workers employed at the mine were not being done.

Rule 6,9 of the Mines Vocational Training Rules, 1966: The persons employed in the mine were not imparted Initial/Refresher vocational training.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,

Sd/-
(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.

Memo No.CNR/DDMS/Granite/VL/2022/1225

Chennai, dated the 25/08/2022

✓ Copy forwarded for favour of information & necessary action to: The Manager, Kotamakanapalli Granite Mine of M/s Rathna Enterprises, Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District (AP).

P. Jeyaraj
25/8/2022
Dy. Director of Mines Safety,
Chennai Region, Chennai.



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processers & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Date: 05.09.2022.

No. MS/Rathna/2022

To,
THE DIRECTOR OF MINES SAFETY,
CHENNAI REGION,
3rd Floor, Left Wing, New Additional Building,
C.G.O. Complex, Shastri Bhawan,
Nungambakkam, Chennai – 600 006, TN.



Respected Sir,

Sub: Inspection of Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, by Sri T.R. Kannan, Director of Mines Safety & Sri Raghupati Peddireddy Dy. Director of Mines Safety, Chennai Region on 23.08.2022 – Notice issued – Preliminary Rectification Report submitted - Regarding

Ref: Your Letter No. CNR/DDMS/Granite/VL/2022/1225, Dated: 25.08.2022.

I invite kind attention to the subject and reference cited, wherein the Director of Mines safety after conduct of inspection of our Mine on 23.08.2022 issued a notice to rectify certain breaches pointed out therein. In this connection, we humbly submit our preliminary rectification report for kind perusal.

Particulars of violation	Rectification Report
Regulation 60 of MMR, 1961	In this connection, we humbly submit that we will arrange to prepare plan and sections and submit the same in due course. (Note: We have already submitted Surface Plan in the year 2016)
Regulation 115 of MMR, 1961	In this connection, we humbly submit that as per the directions of the DGMS, Chennai we constructed safety wall around the sidewalls and herewith enclosed photographs.
Rule 29B of Mines Rules, 1955	In this connection we humbly submit that before pandemic we were conducted initial and periodical medical examinations of the workers employed at the mine. Since 19.07.2022 we have stopped quarrying operations due to issuance of Notice by the Mines and Geology department. Reference our letter dated. 23.08.2022.



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Rule 6, 9 of the Mines Vocational Training Rules, 1966.

In this connection, we humbly submit that due to non availability of center near our mine we could not taken up the task. However, we promise that soon after re-opening of Mine we will educate and encourage workers working in mine to take up the Initial / Refresher vocational training.

In view of the above circumstance, we request you to kindly give us more time to rectify the breaches if any and submit compliance of breaches pointed out in the Notice. Until such time we request you not to take any coercive action against our mine.

Thanking You

Yours Faithfully

For Rathna Mineral Enterprises

Partner

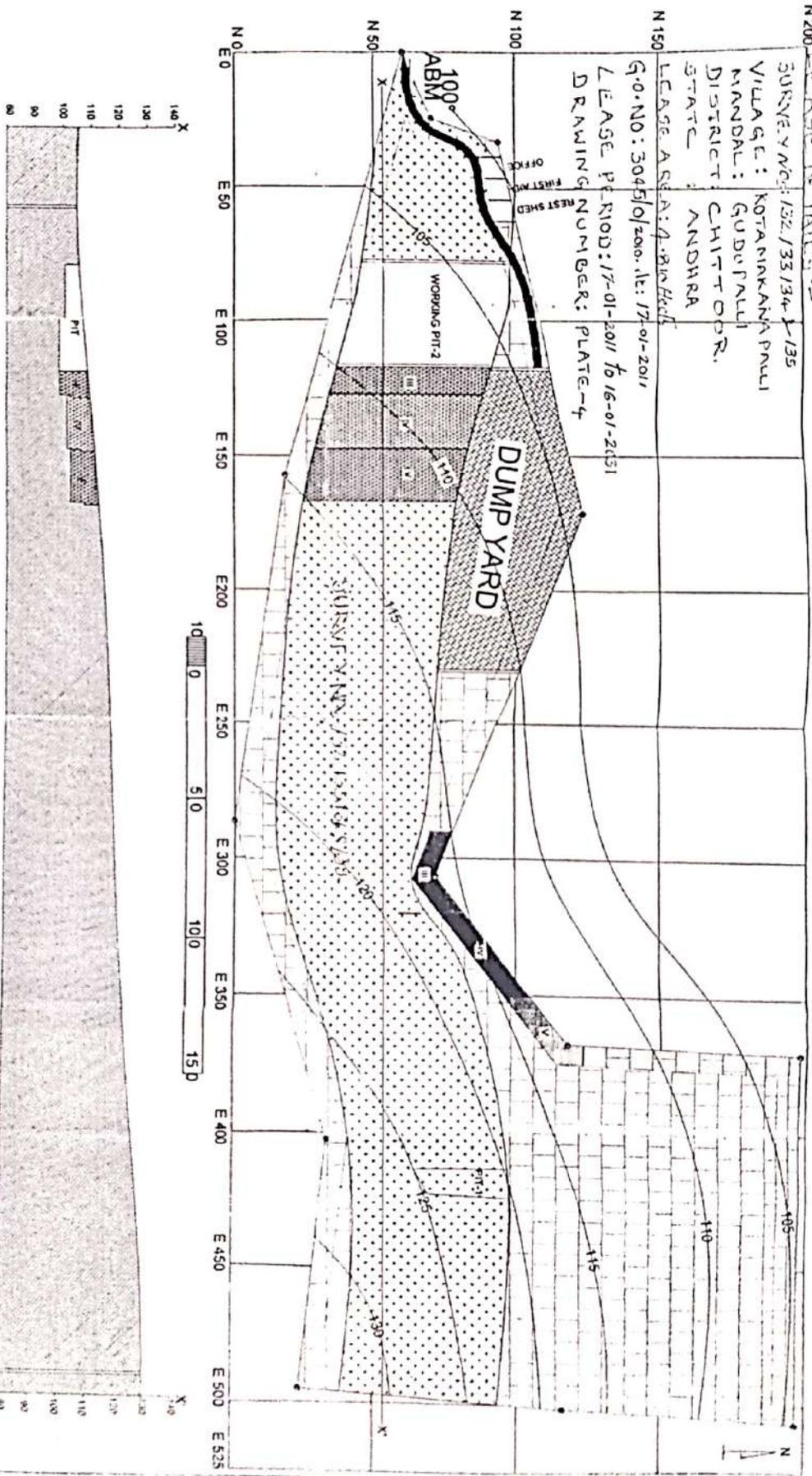
BLACK GRANITE MINE SURFACE PLAN SHOWING M/S. SATYA ALUMERAL ENTERPRISES

CONVEYANCE NO: 132/133/134 & 135

LEASE DETAILS:-

SURVEY NO: 132/133/134 & 135
 VILLAGE: KOTANIRKANA PALLI
 MANDAL: GUDUPALLI
 DISTRICT: CHITTOOR.
 STATE: ANDHRA

LEASE AREA: 4.86 Hect
 G.O. NO: 3045/0/200.ile: 17-01-2011
 LEASE PERIOD: 17-01-2011 to 16-01-2051
 DRAWING NUMBER: PLATE-4



S. AMALRAJ
 MINE SURVEYOR
 CERTIFICATE NO. 50

MINE MANAGER
 Krishna Granite Quarry
 KOTANIRKANA PALLI, (Kaveri)
 GUDUPALLI CHITTOOR A.P

Signature of Applicant

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PLATE-4

MODIFIED MINING PLAN FOR BLACK GRANITE
 YEAR WISE WORKING PLAN & SECTIONS FOR
 FIVE YEARS

Head of the Dept. IAS SATTYA ALUMERAL ENTERPRISES
 MINE MANAGER
 Krishna Granite Quarry
 KOTANIRKANA PALLI, (Kaveri)
 GUDUPALLI CHITTOOR A.P

Head of the Dept. IAS SATTYA ALUMERAL ENTERPRISES
 MINE MANAGER
 Krishna Granite Quarry
 KOTANIRKANA PALLI, (Kaveri)
 GUDUPALLI CHITTOOR A.P

SCALE: 1:1000 (CONTOUR INTERVAL: 5M)

Certified that the plans
 & sections are correct
 to my knowledge

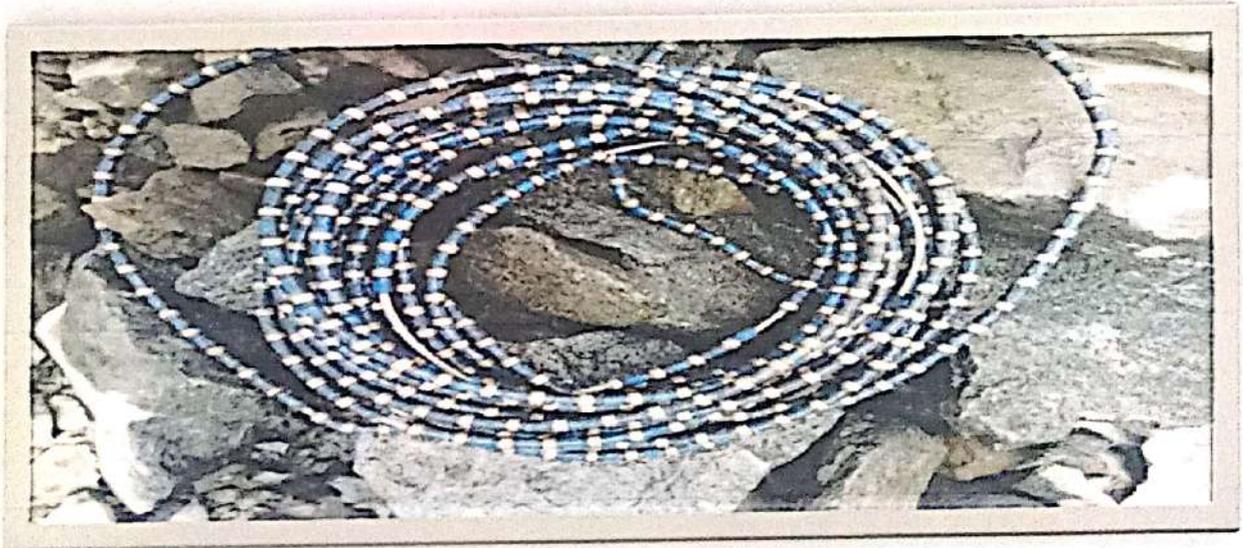
D. SVAR REDDY, M.Sc. B.L.
 Registered Geologist
 RCPID/MC/NT/00012004

RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

**WE ARE USING WIRESAW AND NON
BLASTING CHEMICAL**



RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

INSPIRATION PRIZE FROM TAMILNADU MINES SAFETY ASSOCIATION



RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI Village,
GUDUPALLI Mandal, CHITTOOR Dist, A.P.

TOPOGRAPHY OF THE MINE

FENCING / BUFFER ZONE

ENTRY BLOCKED



CSR ACTIVITIES

We have undertaken the following CSR activities as per the details given below.

S.No.	DATE	ACTIVITY
1.	14.10.2015	Contribution of Rs. 2,00,000/- towards Swachh Bharat Program vide RTGS No. sBMYR2015101401320086, Dt. 14.10.2015
2	13-05-2016	Contribution of Rs. 2,00,000/- towards donation for Gangamma Jatara temple renovation at Kuppam vide RTGS No. SBMY216134012098, Dt. 13.05.2016
3	14-08-2017	Donation towards Kuppam Model Police Station Garden Development at Kuppam worth Rs. 30,000/-
4	25-11-2017	Supply of 40 School Bags to the students of MPP School, Kotamakanapalli worth of Rs. 10,000/- & also donation to 02 poor students for study at Corporate schools worth of Rs.40,000/-
5	01-12-2017	Contribution of Rs. 25,000/- to Kangundhi Temple Karthik Purnima Deepotsav vide RTGS No. SBIN817335989107, Dt. 01.12.2017
6	27-07-2018	Providing Rough Stone slabs to install with names at various Departments and Sections in the Dravidian University, Kuppam in connection with NAAC Visit.
7	25-10-2018	Contribution of Rs. 100000/- towards CM relief fund, A.P through DD No. 982963, Dt. 25-10-2018 drawn on SBI, Kuppam
8	31-08-2019	Contribution of Rs. 100000/- towards CM, Relief fund, A.P. through D.D.No. 984115, Dt. 31-08-2019 drawn on SBI, Kuppam
9	09-04-2020	Contribution of Rs. 2,00,000/- towards A.P. Chief Ministers Relief Fund through D.D.NO. 496904, Dt. 09.04.2020, drawn on SBI, Kuppam
10	05-05-2022	During outbreak of COVID-19, as our mine is situated bordering to Tamilnadu State. We have provided Food, masks and sanitizers for the safety of the people returning to their homes as well as to the Police personnel on the bordering check post under our CSR Activity.
11	07.09.2022	Culvert Work Due to Damage Hevy Rain at Kotamakanapalli Village.

KUPPAM GRANITE ASSOCIATION

Reg.No. 76/2015
Kuppam, Chittoor (Dt), Andhra Pradesh

RECEIPT

Date:14.10.2015.

Received Payment from **M/s. RATHNA MINERAL ENTERPRISES** for Rs. **2,00,000/-** (Rs. Two Lacks only) through RTGS Reference No. **SBMYR2015101401320086**, Dt.**14.10.2015**, towards donation for **Swachh Bharat Program** at Gundlasagaram Village, Gudupalli Mandal, Chittoor Dist.

For Kuppam Granite Association

K.V.Srinivas
(President)

301

KUPPAM GRANITE ASSOCIATION

Reg.No. 76/2015
Kuppam, Chittoor (Dt), Andhra Pradesh

RECEIPT

Date: 13.05.2016.

Received Payment from **M/s. RATHNA MINERAL ENTERPRISES** for Rs. **2,00,000/-** (Rs. Two Lacks only) through RTGS Reference No. **SBMY216134012098**, Dt. **13.05.2016**, towards donation for **Gangamma Jatara** at Kuppam.

For Kuppam Granite Association

K.V.Srinivas
(President)

KUPPAM GRANITE ASSOCIATION

Reg.No. 76/2015
Kuppam, Chittoor (Dt), Andhra Pradesh

RECEIPT

Date: 14.08.2017.

Received Payment from **M/s. RATHNA MINERAL ENTERPRISES** for Rs. **30,000/-** (Rs. Thirty thousand only) Dt. **14.08.2017**, towards donation for **Kuppam Model Police Station Garden development** at Kuppam.

For Kuppam Granite Association

K.V.Srinivas
(President)



Date: 25/11/2017
 Location: Kotamakana Palli

(4)

Kotamakana palli,
 Gudupalli Mandal,
 Chittoor (D.T) (A.P)

Sir,

We are happy to receive 40 school bags for our school students worth Rs 10,000/- on Independence day [i.e 15-08-2016]. The school bags are really useful for our children. I wish to thank for your contribution to our school and also thank on behalf of our students.

Yours faithfully,

G. Hari
 25/11/2017
 HEADMASTER
 M.P.P. SCHOOL
 KOTAMAKANAPALLI
 Gudupalli (M), Chittoor Dt, (A.P).

KUPPAM GRANITE ASSOCIATION

Reg.No. 76/2015
Kuppam, Chittoor (Dt), Andhra Pradesh

RECEIPT

Date: 01.12.2017.

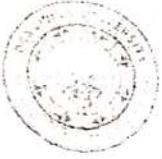
Received Payment from **M/s. RATHNA MINERAL ENTERPRISES** for Rs. **25,000/-** (Rs. Twenty Five thousand only) through RTGS Reference No. **SBIN817335989107**, Dt.**01.12.2017**, towards donation for **Kangundhi Temple Karthik Purnima Deepotsav** at Kangundhi Village, Kuppam Mandal, Chittoor Dist.

For Kuppam Granite Association

K.V.Srinivas
(President)

305

Phone: 08570 - 278 220, Fax: 08570 - 278 230

**DRAVIDIAN UNIVERSITY**

SRINIVASAVANAM, KUPPAM - 517 426. (A.P.)

திராவிட விசுவவியாலம், கும்பம்.

Date: 27.07.2018

To whomsoever it may concern

Dravidian University places on record with appreciation, the laudable help extended by M/s Ratna Minerals, Kuppam by providing Rough Stone Slabs to install with names at various Departments and Sections in the University campus. The University expresses its gratitude to M/s Ratna Minerals, Kuppam for the timely cooperation in beautifying the campus in connection with NAAC visit.

REGISTRAR



7

State Bank of India
Branch Code No: 40064
Tel No. 08570-255039

नाममात्र
DEMAND DRAFT

Key: REGHOS
Sr No: 273938

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प्रा. जलसंधारण CM RELIEF FUND AP SECRETARIAT VELAGAPUDI

ON DEMAND PAY
One Lakh Only

या अन्वये आदेश पत्र
OR ORDER

रुपये RUPEES

अदा करें ₹ 100000.00

Key: 000460992043
Name of Applicant

Key: REGHOS Sr. No: 273938
RATHNA MINERAL ENTERPRISES

AMOUNT BELOW 100001(1/8)

रुपय प्राप्त / VALUE RECEIVED

भारतीय स्टेट बैंक

STATE BANK OF INDIA

आकर्षक खाता / DRAWER BRANCH AP SECRETARIAT VELAGAPUDI

ब्रांच कोड / CODE No: 18594

प्रमाणित / Certified

प्रमाणित / Certified

PRAMANIYULU

SS No. R-10982

MANAGER

Palace Road Velagapudi

Ph. 08570-255337

केवल स्टेट बैंक खाते पर ही प्रयोग
ONLY FOR STATE BANK OF INDIA

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पत्र वापस भेजना है

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मांगड्राफ्ट
DEMAND DRAFT

Key: VUFHOY
Sr. No: 763058

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स्टेट बैंक
of India
CODE No: 40004
No. 08-70-255039

रानेपर CM RELIEF FUND AP SECRETARIAT VELAGAPUDI.....

या उनके आदेश पर
OR ORDER

ON DEMAND PAY
IPEES One Lakh Only

अदा करें ₹ 100000.00

DI 000480984115
Name of Applicant

Key: VUFHOY Sr. No: 763058
RATHNA MINERAL ENTERPRISES

AMOUNT BELOW 100001(1/6)

मूल्य प्राप्त / VALUE RECEIVED

भारतीय स्टेट बैंक
STATE BANK OF INDIA
अदाकर्ता शाखा / DRAWEE BRANCH: AP SECRETARIAT VELAGAPUDI
कोड क्र. / CODE No: 18884

प्राधिकृत हस्ताक्षरकर्ता
AUTHORISED SIGNATORY
RAMANJANEYULU
BRANCH MANAGER
Ph. 08570-255039

त होने पर ही वैध
COMPUTER PRINTED

केवल 3 महीने के लिए वैध
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 Issuing Branch: RATHNA KUPPAM
 कोड नं./CODE No.: 18403
 Tel.No. 08570-256403



मातृशतृप्ट
DEMAND DRAFT

Key: QODBUY
 Sr. No: 320507

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मातृ शतृप्ट AP CHIEF MINISTER RELIEF FUND VELAGAPUDI AP.....

ON DEMAND PAY
 Two Lakh Only

अदा करे ₹ 200000.00

IOI 000508496904
 Name of Applicant: RATHNA MINERAL ENTERPRISES

AMOUNT BELOW 200001 (2/6)

मत्तु शतृप्ट / VALUE RECEIVED

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 कोड नं. / CODE No.: 18884

मातृशतृप्ट / AUTHORISED SIGNATORY
 CHANDRASEKHAR
 11330

496904 0000020000 000508 15

5

RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

SUPPLY OF FOOD, MASK & SANITIZERS NEAR BY VILLAGE



RATHNA MINERAL ENTERPRISES

310

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

SUPPLY OF FOOD, MASK & SANITIZERS FOR STATE BORDERING CHECK POST



311

RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

CULVERT WORK DUE TO DAMAGE HEVY RAIN AT KOTAMAKANAPALLI Village



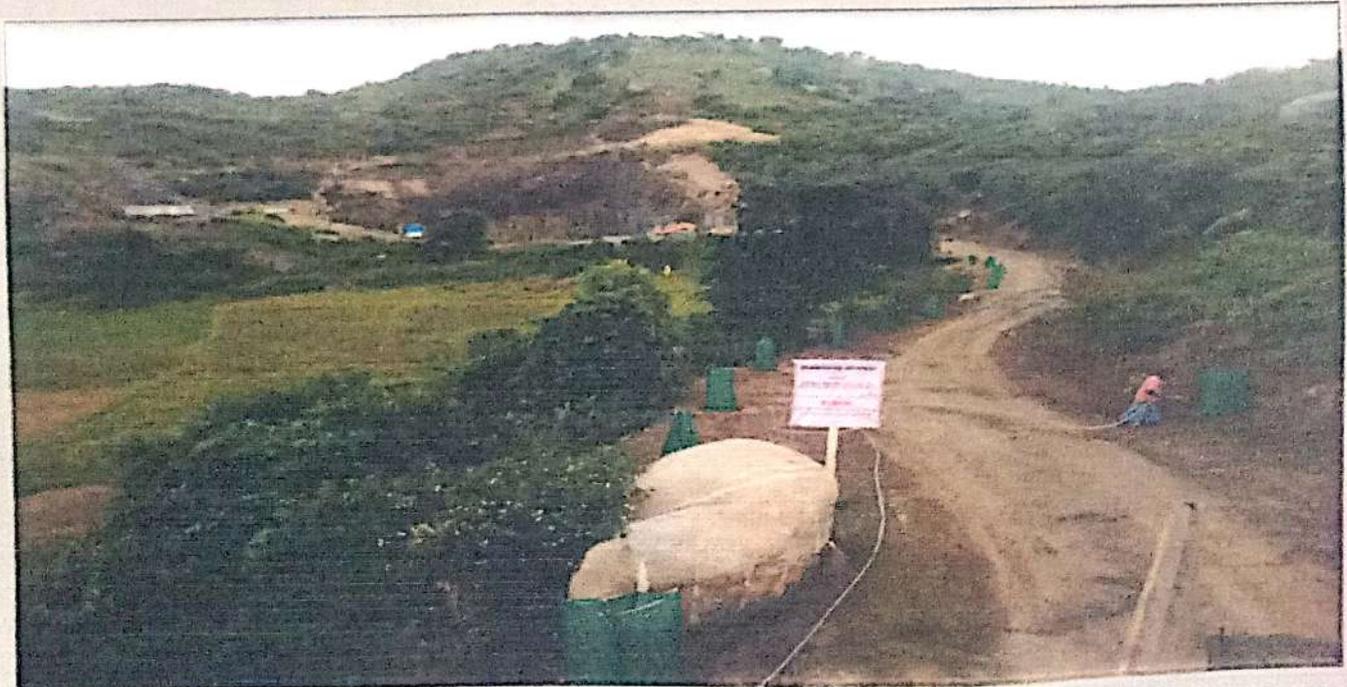
312

RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

GREEN BELT



313

RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

WATER SPRAYING FOR DUST SUPPRESSION





314
STAR ANALYTICAL SERVICES
(ENVIRONMENTAL TESTING LABORATORY)
 Laboratory Accredited by NABL as per ISO/IEC 17025:2017

Date: 12.09.2022

Ref: SAS/ CFO, EC/COMP& Form VIRME/APPCB/RO-TPT /2022-01

To

The Environmental Engineer
 Andhra Pradesh Pollution Control Board,
 Regional Office, 1st Floor, APSFC Building,
 Balaji City, Narasimha Teertham Road (Near LIC),
 Tirupati – 517 502

Respected Sir,

Subject:

M/s Rathna Mineral Enterprises, Sy.No.132,133,134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh _ Submission of Environmental Statement Form V (2021 – 2022) & half yearly compliance reports of CFO & EC for the period from January 2022 and June 2022 audited through our NABL accredited laboratory _ Reg.

Reference:

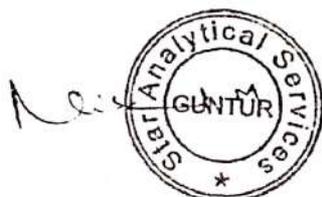
1. Consent Order No: Order No: CTR –655/APPCB/ZO-KNL/CFO/2014-838 dated on 23.01.2014
2. Order No: SEIAA/AP/CTR – 180/2013 4828 dated on 25.10.2013

With reference to the above, We Star Analytical Services on behalf of **M/s Rathna Mineral Enterprises** submitting audited Half yearly compliance report for the period from January 2022 to June 2022 on CFO & EC Conditions vide based on the data and documents submitted by the industry during our audit process and Environmental Statement Form V (2021 – 2022).

Thanking you,

Yours Sincerely

for Star Analytical Services



Authorized Signatory

Enclosure: CFO, EC Compliance Report & Form V

2nd Floor, 18-21/1, Vengalayapalem, Guntur, Guntur Dist., Andhra Pradesh - 522 005.
 Cell : +91 7095734733, +91 7893349325, E-mail : info@staranalyticalservices.co.in

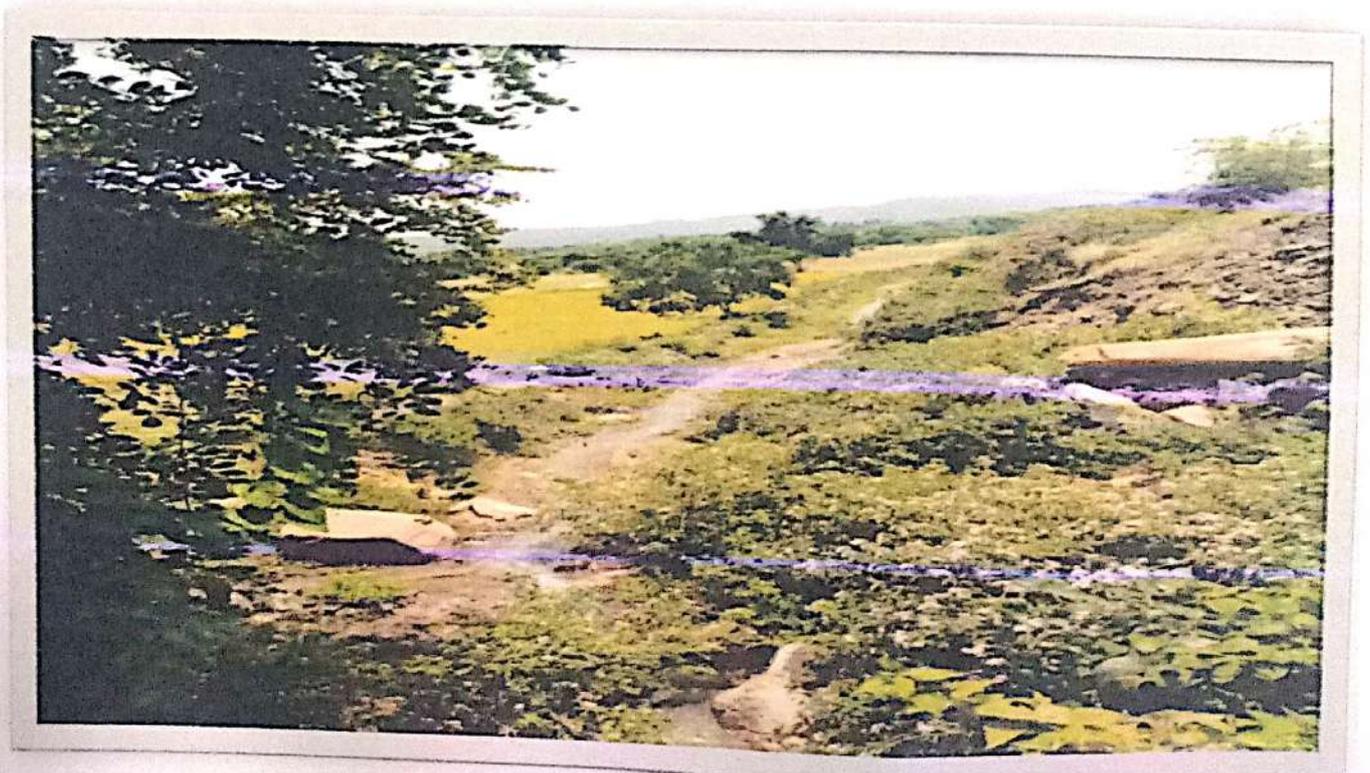
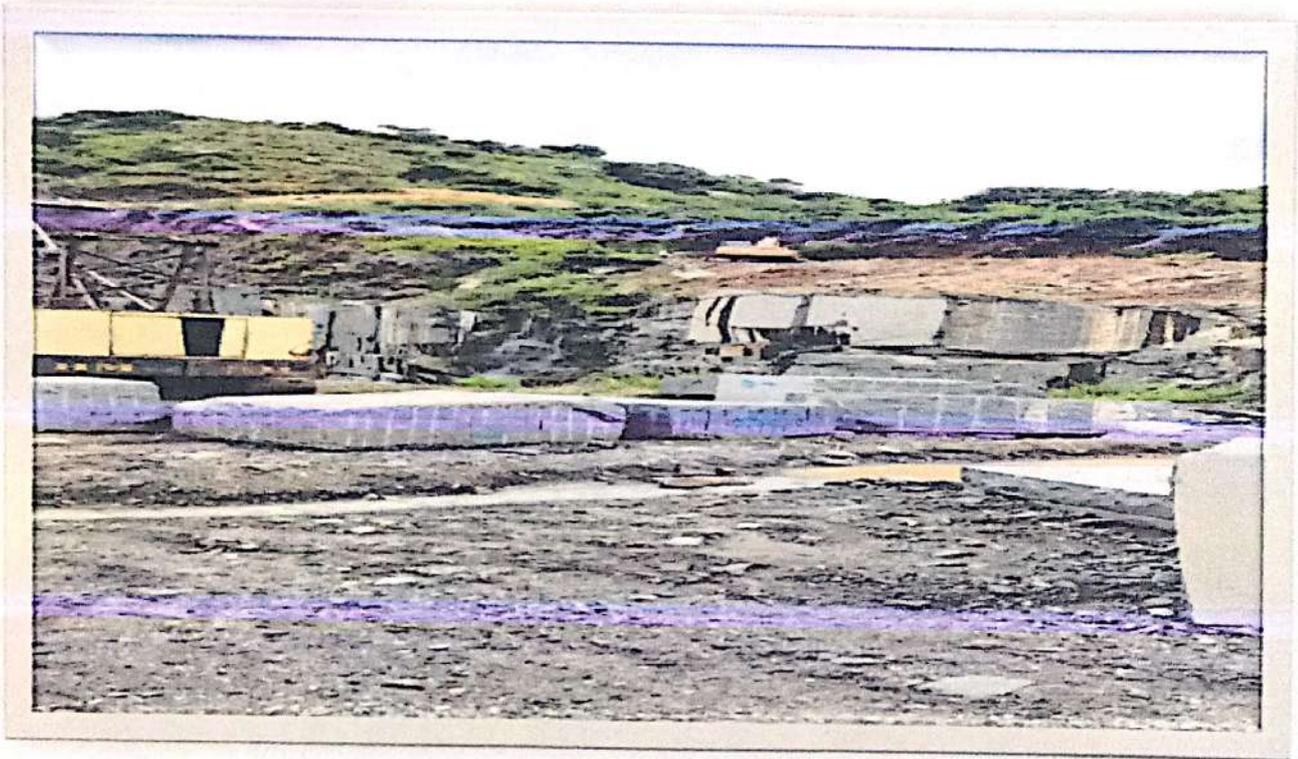
315

RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

GARLAND DRAINAGE



316

RPAD

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Letter No. J599/D13-2/2021

Date: 28-08-2021

From
V.G.Venkata Reddy,
Director of Mines & Geology,
5th Floor, B-Block,
Sri Anjaneya Towers, Ibrahimpatnam,
Vijayawada, Krishna District.

To
M/s Rathna Minerals Enterprises,
Ptr: Sri M.Manjunatha,
No.46/1&4, Gundlasagaram Road,
Gudupalli Mandal, Kuppam - 517 425,
Chittoor District.

Sir,

Sub: Mines & Quarries - Department of Mines & Geology - Quarry Lease for Colour Granite an extent of 0.766 Hectares in Sy.No.9 Part (0.341 Hectares), 136 Part (0.425 Hectares) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Application filed by M/s Rathna Minerals Enterprises, Partner: Sri M.Manjunatha - Remittance of Premium amount of Rs.9,95,800/- for Issue of Notice (LoI) - Requested - Regarding.

Ref: 1. Quarry Lease application dated. Nil received on 24.01.2011.
2. ADMG, Palamaneru File No.288/Q1/CG/2011, dt.25.03.2021.
3. G.O.Ms.No.65, Industries & Commerce (M.III) Dept, dt:04.08.2021.

I Invite your attention to the subject and references cited and inform that, through the reference 1st cited, an application for grant of Quarry Lease for Colour Granite and the area as mentioned in the subject cited in the name of M/s Rathna Minerals Enterprises, Ptr: Sri M.Manjunatha received by the ADM&G, Palamaneru on 24.01.2011.

Through the reference 2nd cited above, the ADM&G, Palamaneru has submitted proposals duly recommending for grant of Quarry lease for an extent of 0.766 Hectares as against the applied extent of 1.000 Hectares in the subject area for Colour Granite.

In the reference 3rd cited above, the Government has issued amendments to Rule 7, 9, 12 & 14 of APMMC Rules, 1966 stating that upon receipt of a Premium amount which is equivalent to ten times of Annual Dead Rent, the Director or Deputy Director, as the case may be, shall take decision to grant precise area for the said purpose.

In this connection, it is to inform that, on scrutiny of the proposals of the ADMG, Palamaneru, it is concluded that in order to consider for issue of Notice (LOI) requesting to submit Approved Mining Plan (AMP), EC & CFE of the precise area (LOI) to be granted for Quarry lease for an extent of 0.766 Hectares after receipt of Premium Amount payable as per amended APMMC Rules, 1966.

Therefore, the applicant M/s Rathna Minerals Enterprises, Partner: Sri M.Manjunatha is requested to remit the Premium amount of Rs.9,95,800/- (Rupees Nine Lakhs Ninety Five Thousand and Eight Hundred only) to the Head of Account of 0853-102-81 with DDO Code No.1109 130 7001 (ADM&G, Palamaneru) within (15) days from the date of receipt of this letter and submit the original challan copy to the ADM&G, Palamaneru / by login in single desktop portal through payment of premium amount provision in the case of application filed through single desktop as the case may be, so as to take further necessary action on your application.

Yours faithfully
Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

Copy to the ADMG, Palamaneru with a request to collect the copy of Original Challans of remittance of Premium Amount and submit the compliance to the O/o.ADM&G, Ibrahimpatnam within (15) days of receipt of such challan.

Copy to the Deputy Director of Mines & Geology, Chittoor for favour of information.

// ATTESTED //

for DIRECTOR OF MINES & GEOLOGY

317

RPAD

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY II IBRAHIMPATNAM

Letter No. J600/D13-2/2021

Date: 28.08.2021

From
V.G.Venkata Reddy,
Director of Mines & Geology,
5th Floor, B-Block,
Sri Anjaneya Towers, Ibrahimpatnam,
Vijayawada, Krishna District.

To
M/s Rathna Minerals Enterprises,
Partner: Sri M.Manjunatha,
No.46/1A4, Gundlasagaram Road,
Gudupalli Mandal, Kuppam - 517 475,
Chittoor District.

Sir,

Sub: Mines & Quarries - Department of Mines & Geology - Quarry Lease for Colour Granite an extent of 0.766 Hectares in Sy.No.9 Part (0.341 Hectares), 136 Part (0.425 Hectares) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Application filed by M/s Rathna Minerals Enterprises, Ptr: Sri M.Manjunatha - Remittance of Premium amount of Rs.9,95,800/- for Issue of Notice (LoI) - Requested - Regarding.

- Ref: 1. Quarry Lease application dated nil received on 24.01.2011.
2. ADMG, Palamaneru File No.288/Q1/CG/2011, dt.25.03.2021.
3. G.O.Ms.No.65, Industries & Commerce (M.III) Dept, dt:04.08.2021.

I invite your attention to the subject and references cited and inform that, through the reference 1st cited, an application for grant of Quarry Lease for Colour Granite and the area as mentioned in the subject cited in the name of M/s Rathna Minerals Enterprises, Partner: Sri M.Manjunatha received by the ADM&G, Palamaneru on 24.01.2011.

Through the reference 2nd cited above, the ADM&G, Palamaneru has submitted proposals duly recommending for grant of Quarry lease for an extent of 0.766 Hectares as against the applied an extent of 1.000 Hectares in the subject area for Colour Granite.

In the reference 3rd cited above, the Government has issued amendments to Rule 7, 9, 12 & 14 of APM&C Rules, 1966 stating that upon receipt of a Premium amount which is equivalent to ten times of Annual Dead Rent, the Director or Deputy Director, as the case may be, shall take decision to grant precise area for the said purpose.

In this connection, it is to inform that, on scrutiny of the proposals of the ADMG, Palamaneru, it is concluded that in order to consider for issue of Notice (LoI) requesting to submit Approved Mining Plan (AMP), EC & CFE of the precise area (LoI) to be granted for Quarry lease for an extent of 0.766 Hectares after receipt of Premium Amount payable as per amended APM&C Rules, 1966.

Therefore, the applicant M/s Rathna Minerals Enterprises, Partner: Sri M.Manjunatha is requested to remit the Premium amount of Rs.9,95,800/- (Rupees Nine Lakhs Ninety Five Thousand and Eight Hundred only) to the Head of Account of 0853-102-01 with DDO Code No.1109 130,7001 (ADM&G, Palamaneru) within (15) days from the date of receipt of this letter and submit the original challan copy to the ADM&G, Palamaneru / by login in single desktop portal through payment of premium amount provision in the case of application filed through single desktop as the case may be, so as to take further necessary action on your application.

Yours faithfully
Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

Copy to the ADMG, Palamaneru with a request to collect the copy of Original Challans of remittance of Premium Amount and submit the compliance to the D/o.ADM&G, Ibrahimpatnam within (15) days of receipt of such challan.

Copy to the Deputy Director of Mines & Geology, Chittoor for favour of information.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY



318 RATHNA MINERAL ENTERPRISES

BLACK GRANITE MINE

SY NO: 132,133,134 & 135 of KOTAMAKANAPALLI
Village, GUDUPALLI Mandal, CHITTOOR Dist, A.P.

RETAINING WALL

